

dated the 27th July, 1963, publishing corrigendum to Government Notification G.S.R. No. 996, dated the 15th June, 1963. [Placed in Library. See No. LT-1503/63.]

**NOTIFICATIONS UNDER THE CENTRAL EXCISES AND SALT ACT, 1944**

**SHRI B. R. BHAGAT:** Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue), under section 38 of the Central Excises and Salt Act, 1944:—

- (i) Notification G.S.R. No. 1273, dated the 3rd August, 1963, publishing the Central Excise (Fifteenth Amendment) Rules, 1963.
- (ii) Notification G.S.R. No. 1313, dated the 10th August, 1963, publishing the Central Excise (Sixteenth Amendment) Rules, 1963.

[Placed in Library. See No. LT-1501/63 for (i) and (ii).]

**RESULT OF ELECTION TO THE COMMITTEE ON PUBLIC ACCOUNTS**

**MR. CHAIRMAN:** I have an announcement to make.

Pandit Sham Sunder Narain Tankha being the only candidate nominated for election to the Committee on Public Accounts, he is declared duly elected to the said Committee.

**MESSAGE FROM THE LOK SABHA**

**THE CUSTOMS AND CENTRAL EXCISES (AMENDMENT) BILL, 1963**

**SECRETARY:** Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Customs and Central Excises (Amendment) Bill, 1963, as passed by Lok Sabha at its sitting held on the 26th August, 1963.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

**THE DRUGS AND COSMETICS (AMENDMENT) BILL, 1963**

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH (DR. D. S. RAJU):** Sir, I beg to move:

"That the Bill further to amend the Drugs and Cosmetics Act, 1940, be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely:—

1. Shri B. N. Bhargava
2. Shri Bairagi Dwibedy
3. Shri D. P. Karmarkar
4. Shri Krishna Chandra
5. Shri Kumbha Ram
6. Shri P. C. Mitra
7. Dr. A. Subba Rao
8. Dr. Shrimati Seeta Parmanand
9. Shri R. S. Khandekar
10. Dr. Jawaharlal Rohatgi

and 20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

[Dr. D. S. Raju.]

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the next session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

[THE DEPUTY CHAIRMAN in the Chair.]

Madam Deputy Chairman, in bringing forward those amendments to the Drugs and Cosmetics Act, 1940 and in recommending that the Bill be referred to a Joint Select Committee, since some of the recommendations contained in the Bill are such that they have a far-reaching effect, I would like to point out some of the reasons why this Bill is recommended to be referred to a Select Committee of both Houses of Parliament. Madam, hitherto the drugs used in Ayurvedic and Unani systems of medicine were not covered by this Act, namely, the Drugs and Cosmetics Act, 1940. Hon. Members know that this industry of making drugs for the Ayurvedic and Unani systems has become a major industry in this country. Formerly only Vaid's and Hakims were making the preparations for the use of their own patients. But now this has become a major industry accounting for some lakhs of rupees. It has been estimated that Ayurvedic and Unani medicines cover about Rs. 6 crores in this country annually. So many people are affected by this industry and it is but inevitable that the Government should take care to protect the health of the people. That is one of the reasons for this Bill

Moreover, some of these Ayurvedic and Unani preparations contain some very valuable and costly medicines containing gold or musk or mercury preparations.

SHRI DAHYABHAI V. PATEL (Gujarat): Gold of how many carats?

DR. D. S. RAJU: That does not make much difference.

SHRI DAHYABHAI V. PATEL: It does make a serious difference.

DR. D. S. RAJU: Gold is supposed to be only a catalytic agent and so it is supposed to be taken out also from the drugs. Anyway, since these costly things are there it is also necessary to ensure that the drugs concerned do contain those valuable ingredients.

AN HON. MEMBER: Otherwise it is adulteration.

DR. D. S. RAJU: We also want to ensure that the premises where these things are manufactured are quite hygienic and that good sanitary conditions are maintained, also that the sorting and packing etc. of these things are taken into consideration and that they satisfy certain requirements. These are some of the main reasons why these Ayurvedic and Unani drugs have been brought under the purview of this Act.

We have also suggested some enhancement of the punishment. Hitherto imprisonment was not compulsory. But now we have recommended that the punishment for infringement of the provision may be enhanced to imprisonment to 10 years. That is a very important point. Of course, we do not want to unnecessarily harass or punish innocent people; but at the same time we do not like guilty persons escaping. That is one of the important reasons why this measure is being referred to a Select Committee. It is hoped that hon. Members will give very serious thought and consideration to all these and other points

and give their valuable suggestions for being considered at the next session of Parliament. There was a warranty clause which was removed from the purview of this measure. That also makes a great difference.

There are manufacturing concerns also in this big drug industry and there are also importing firms, wholesale dealers and also retail dealers. If any adulteration takes place it must take place obviously at one of these stages. It may be at the manufacturing stage, or at the wholesale stage or at the retail dealer's place. So this is also an important aspect of the question and hon. Members, I hope, will pay considerable thought and attention to this aspect of the matter, namely, how to detect and by what means to detect adulteration and at what stage.

Because of all these reasons we have come forward with the suggestion that this Bill may be referred to a Select Committee composed of hon. Members from this House and the other House. We will welcome discussions and suggestions from hon. Members and at a later stage when the Bill is discussed I might offer some more remarks.

With these words, Madam, I move.

**THE DEPUTY CHAIRMAN:** Motion moved:

"That the Bill further to amend the Drugs and Cosmetics Act, 1940, be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely:—

1. Shri B. N. Bhargava
2. Shri Bairagi Dwivedy
3. Shri D. P. Karmarkar
4. Shri Krishna Chandra
5. Shri Kumbha Ram
6. Shri P. C. Mitra
7. Dr. A. Subba Rao

8. Dr. Shrimati Seeta Parmanand

9. Shri R. S. Khandekar

10. Dr. Jawaharlal Rohatgi

and 20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the fourth day of September, 1963; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

**THE DEPUTY CHAIRMAN:** There are two amendments, one in the name of Shri Krishna Chandra and the other in the name of Shri M. P. Bhargava.

**SHRI KRISHNA CHANDRA** (Uttar Pradesh): I do not want to move my amendment, Madam.

**SHRI M. P. BHARGAVA** (Uttar Pradesh): I move:

2. "That in the motion, for the words 'fourth day of September, 1963' the words 'first day of the next session' be substituted."

*The question was proposed.*

**DR. A. SUBBA RAO** (Kerala): When the motion was moved by the Minister, I remember, he said that

[Dr. A. Subba Rao.]

the report should be ready by the first day of the next Session. I remember he had already changed that part. That being so, what is the need for this amendment?

DR. D. S. RAJU: The amendment has already been accepted.

THE DEPUTY CHAIRMAN: The Minister did not say that clearly. He should have said it very clearly, about the amendment.

SHRI B. K. GAIKWAD (Maharashtra): Madam, there seems to be some misunderstanding. While reading the motion, the Minister clearly stated that the report will be ready by the first day of the next session. According to this, no amendment is necessary.

SHRI M. P. BHARGAVA: Madam Deputy Chairman, I also noted that while reading, the Minister read it as the first day of the next Session but he should have made it clear that he is accepting my amendment. Since he has already moved it in that manner, I need not say anything.

THE DEPUTY CHAIRMAN: What was the date you read?

DR. D. S. RAJU: First day of the next Session.

THE DEPUTY CHAIRMAN: Then the Minister has made a correction in the date that has been given to me. The date that the Minister has given stands.

The motion, as amended by the Minister, is before the House.

شری عبدالغنی (پنجاب): میڈم

قیدی چھرمین - یہ بل بڑا ضروری ہے جو ہاؤس کے سامنے ہے - یہ کہیں آیا ہے اس لئے کہ دواؤں میں کافی ملاوت ہوتی ہے اور اس کو چھک

کرنا ضروری ہے - یہاں تک کہ جو انجکشن دیئے جاتے ہیں وہ بھی بوکس بننے لگے ہیں اور زندگی کے لئے جو انتہائی ضروری دوائیں ہیں ان میں بھی ملاوت ہونے لگی ہے - اس کے ساتھ ہی ساتھ سرکار نے ایسا بھی محسوس کیا ہے کہ جو آپوریدک اور یونانی دوائیں ہیں ان کو بھی کنٹرول کیا جائے اور ان میں بھی ملاوت کے خلاف کچھ روک لگائی جائے - میڈم ڈپٹی چیئرمین - مجھے دکھ ہے کہ سولہ برس میں بھی ہماری سرکار جن کو ڈرگز میں دخل ہے جو ڈرگز بدلتے ہیں ان کے اخلاق کو اتنا اونچا نہیں کر پائی ہے کہ وہ محسوس کریں کہ دیس کے ساتھ یہ اٹھائے ہے اور ایسا انیائے ہے چو کہ ہزاروں جانوں کو ضائع کر سکتا ہے - اس کا کارن تو میں یہ سمجھتا ہوں کہ جتنا راجہ تنہا پرچا - آج ہر جگہ اس بات کا چرچا ہے -

श्री शीलभद्र याजी (बिहार) : राजा ही बिल ला रहा है ।

شری عبدالغنی : راجہ تو لائے گا

ہی پاچی جی - ابھی تو آپ کے بس میں ہے جلد ہی جب ہمارے بس میں ہوگا تو ہم لائیں گے -

میں یہ عرض کر رہا تھا کہ اس بات کے لئے قانون کی پلاہ کیوں لہلی پڑتی ہے اور کہیں یہ ضروری

ہے کہ سماج کی برائیوں کے لئے قانون کا قنڈا ہاتھ میں لیں۔ میں سمجھتا ہوں کہ مہذب ملکوں میں قانون سے کام لیا جاتا ہے لیکن ایذا دینے تو بھگوان رام کا دیش ہے، بھگوان کرشن کا دیش ہے، گرو نانک کا دیش ہے، مہاتما گاندھی کا دیش ہے۔ تو مہاتما گاندھی کے دیش میں مہاتما گاندھی کے جانشین اگر لوگوں کے اخلاق کو آج اتنا بلند نہیں کر پائے کہ وہ اپنے بہن بھائیوں کی زندگی سے نہ کھیلے تو یہ کافی دکھ داتیک بات ہے۔

جہاں تک بل کی ضرورت کا سوال ہے اس کو تو میں نے اپریشیت کیا ہے اور ہر آنریبل ممبر اس کو اپریشیت کرے گا لیکن میں نے اس کا کارن بھی بتایا۔ سرکار اس بات پر غور کرے کہ چونہی آزادی ملی تھی ہر جگہ کے لوگوں نے ہر طرح کے کرپشن کو ہر طرح کی ملاوت کو ہر طرح کی برائی کو دور کرنے کا ایک بڑا بہاری یتن کیا اور ہر جگہ یہ فضا پیدا ہوئی کہ دیش ہمارا ہے ہم اس کے دیش واسی ہوں اپنے دیش کو بلانا ہے اور سب اس میں جت گئے۔ لیکن آج دو یوجنائیں پوری ہوئیں تیسری چل رہی ہے پھر بھی ابھی تک ہم یہ باتیں محسوس کرتے ہیں کہ ہر برائی کو چیک کرنے کے لئے ہمیں کوئی نہ کوئی سرکاری میزور لانا ہے یا بل یا ایکٹ لانا ضروری ہے جس

سے کہ ہم اس کو روک پائیں۔ اگر اس پر وچار کریں تو سرکار کو سمجھنا پڑے گا کہ اس وقت اس کا جو رخ ہے وہ کچھ بدلنا ہے۔ جو ڈرگز کو بنانے والے ہیں انڈسٹریاست ہوں یا کوئی ہوں بیرونی ہوں یا اپنے دیش واسی ہوں ان کو ہم اپروچ کریں کہ وہ اپنی ذمہ داریوں کا احساس کریں۔ لیکن ہم یہ کریں کیسے۔ مصیبت یہ ہے میڈم ڈپٹی چیئرمین۔ کہ آج ہمارے دیش میں ایک عجیب مصیبت آئی ہے اور وہ مصیبت یہ ہے کہ جو سرکار سولہ برس سے چل رہی ہے اور جسے دیش کی اکثریت نے اعتماد دیا اور اعتماد دے کر اس کو اب تک قائم رکھے ہوئے ہے۔ یہ الگ بات ہے کہ اپوزیشن والے اس باغ کا دعویٰ کرتے ہیں کہ روٹرس کی اکثریت اس سرکار کے ساتھ نہیں لیکن جو پارلیمنٹ میں کامیاب ہوئے ہیں ان میں تو بہت بڑی گنتی اس سرکار کے ساتھیوں کی ہے۔ اور جب اس کو اتنا اعتماد ملا ہے تب یہ یکایک ایسا روپ اختیار کر رہی ہے جس سے کہ مجھے ڈر ہے کہ ان کا یہ میزور بھی بے کار ہو جائے گا۔ وہ یہ ہے کہ ملک میں تین بڑے شعبے ہیں—ایک فائنڈس کا ہے دوسرا ہوم کا ہے تیسرا ان کا فوڈ اینڈ اگریکلچر کا ہے اور تیلوں کے وزیروں کو ہمارے پرائم منسٹر نے

[ شری عبدالغنی ]

چھٹی دے دی ہے - ایوزیشن والوں نے اس کا مطالبہ کیا کہ منسٹری جائے اور کمیونسٹ بھائیوں نے کہا کہ دو جائیں یعنی یاٹل صاحب اور مرارجی دیسائی صاحب فائننس منسٹر اور فو ایڈ ڈائریکٹر منسٹر - تو وہ نکال دئے گئے لیکن یہ وہ منسٹر کیوں جائیں؟ تو اس کے معنی یہ ہیں کہ کوئی بہت بڑی بیماری لگ گئی ہے کہ کیمینٹ کی کیمینٹ جائے - دوسرے لفظوں میں میں کہونگا کہ اس میں ایسی برائی آ گئی ہے کہ اس کے لئے اتنا بڑا امڈمنٹ لا رہے ہیں -

THE DEPUTY CHAIRMAN: This Bill deals with drugs and cosmetics. How do you bring in all these other things?

شری عبدالغنی : ہم کہتے ہیں کہ ملاوت اس میں ہو جائے گی - میں یہ کہنے والا ہوں کہ منسٹری میں ملاوت کی بات ہے - میں میڈم ڈپٹی چیئرمین - کبھی باہر نہیں جاتا اب تو کانوں میں ہاتھ لگا لیا ہے مجھے فکر دھتی ہے کہ آپ مجھے ڈائریکٹی - اس لئے میں پہلے ہی اپنے آپ کو ودان منسٹر رکھتا ہوں - میں یہ کہہ رہا تھا کہ جب اتنے بڑے پیمانے پر ہمارے پیارے محبوب نہتہ پرائم منسٹر منسٹری میں ملاوت کر رہے ہیں تو پھر یہ

جو چھوٹی چھوٹی دوائیں بنائے والے ہیں ان کی ملاوت کو کیسے روکنے کا -

تو یہ میں اس لئے کہہ رہا تھا کہ تھوڑا آپ کو بتلاؤں - یہ قانون تو بنے گا اور میں نے اس کی تائید کر دی اور میں نے اٹھتے ہی کہا کہ یہ بل بڑا اچھا ہے - ہمارے ہیلتھ منسٹر نے بہت اچھی بات کہی ہے ایک برائی کو روکنے کے لئے لیکن میں درتا ہوں کہ یہ صرف دکھاوے کی بات رہ جائے گی - ہاتھی کے دانت دکھانے کے اور کھانے کے اور کہوں کہ جب بڑے پیمانے پر ملاوت ہوتی ہے میڈم ڈپٹی چیئرمین - تو اس وقت پھر بڑے خطرے ہوتے ہیں کہ وہ بیماری لوگوں میں نہ پھیل جائے - یہ ایک طرح کی چھوت کی بیماری ہے، یہ جو ملاوت کا قصہ ہے - اس لئے میں مبارکیاد دیتا ہوں اپنے ہیلتھ منسٹر کو اور اپنی پیہاری سرکار کو کہ انہوں نے یہ محسوس کیا کہ اس طرح کی شکایت آئیں کہ انجکشن میں مکھیاں ملیں دوائیوں میں بڑی سے بڑی چیز ملی بالکل بوکس دوائیاں نکلیں جیسے انہوں نے ایک کافڈ چھاپ کر لگا دیا اور بیچ میں دوائی کا نام نہیں - لیکن اب چاہے دیر سے قدم اٹھا ہے میں کہتا ہوں کہ کچھ فکر کی بات نہیں -

میں نے ایک دفعہ کہا تھا مسلمانوں کے ایک بڑے امام تھے - جتنے اس وقت مسلمان ہیں ان کے چار بڑے گرو مائے جاتے ہیں - تو جو سب سے بڑے امام تھے امام اعظم ان کے پاس ایک بہن گئی - اس نے جاکر کہا میرے بچے کو منع کرو یہ کُتر نہ کھائے انہوں نے کہا اچھا کل آؤ وہ دوسرے دن گئی تو انہوں نے کہا بیٹا کُتر نہ کھایا کرو - اس نے کہا اتنی سی بات تھی تو کل ہی کیوں نہ کہہ دی تو انہوں نے جواب دیا کل تو میں نے کُتر خود کھایا تھا پھر میں بچے کو کیوں کر منع کرتا کیونکہ میں سمجھتا تھا کہ میرا اثر نہیں ہوگا اے لئے آج میں نے خود کھانا چھوڑ دیا تب بچے سے کہا - میثم ذہنی چیرمین - میں اتنا ہی عرض کرنا چاہتا ہوں کہ اگر یہ چاہتے ہیں اس بل کا کچھہ اثر پڑے تو اپنی ملاوت کو ختم کریں - اگر ان کی اپنی ملاوت ختم نہیں ہوتی تو اس بل کو لائے سے کوئی فائدہ نہیں ہوگا -

† श्री अब्दुल गनी ( पंजाब ) मैडम डिप्टी चेयरमैन, यर बिल बड़ा जरूरी है जो हाउस के सामने है । यह क्यों आया है, इसलिय कि दवाओ मे काफी मिलावट होती है और उसका चैक करना जरूरी है । यहा तक कि जो इंजेक्शन्स दिये जाते है वह भी बोगस बनने लग है और जिन्दगी के लिये जो इन्ट-आई जरूरी दवाये है उन मे भी मिलावट होने लगी है । इस के साथ ही साथ

सरकार ने ऐसा भी महसूस किया है कि जो आयुर्वेदिक और यूनानी दवाये हैं उनको भी कंट्रोल किया जाये और उन में भी मिलावट के खिलाफ कुछ रोक लगाई जाये । मैडम डिप्टी चैयरमैन, मुझे दुख है कि १६ बरस में भी हमारी सरकार जिनको ड्रग्स में देखल है, जो ड्रग्स बनाते हैं, उन के देखलाक को इतना ऊचा नहीं कर पाई है कि व मत्सूस करे कि देश के साथ यह अन्याय है और ऐसा अन्याय है जो कि हजारों जानों को जाया कर सकता है । इसका कारण तो मैं यह समझता हूँ कि जथा राजा तथा प्रजा । आज हर जगह इस बात की चर्चा है ।

श्री शीलभद्र यात्री (बिहार) राजा  
ही बिल ला रहा है ।

श्री अब्दुल गनी राजा तो लायेगा ही,  
याजी जी । अभी तो आपके बस में है  
जल्दी ही जब हमारे बस में होगा तो हम  
लायेंगे ।

मैं यह अर्ज कर रहा था कि इस बात के लिये कानून की पता न क्यों लेनी पड़ती है और क्यों यह जरूरी है कि समाज की बुराइयों के लिये कानून का डंडा साथ में ले। मैं समझता हूँ कि मुहज्जब मुल्को में कानून से काम लिया जाता है, लेकिन अपना देश तो भगवान राम का देश है, भगवान कृष्ण का देश है, गुरु नानक का देश है, महात्मा गांधी का देश है। तो महात्मा गांधी के देश में महात्मा गांधी के जानशीन अगर लोगों के इखलाक को आज इतना बुलन्द नहीं कर पाये कि वह अपने बहन भाइयों की जिन्दगी से न खेले तो यह काफी दुःखदायक बात है।

जहाँ तक बिल की जरूरत का सवाल है, इसको तो मैंने एप्रिंशियट किया है और सर आनरेबल मेम्बर इसको एप्रिंशियट करेगा लेकिन मैंने इसका कारण भी बताया। सरकार इस बात पर गौर करे कि ज्योंही आजादी

[श्री अब्दुल गनी]

मिली थी और जगह के लोगों ने हर तरफ के करप्शन को, हर तरफ की मिलावट को, हर तरफ की बुराई को दूर करने का एक बड़ा भारी यत्न किया; और हर जगह यज्ञ फिजा पैदा हुई कि देश मारा है, हम इसके देश-वासी हैं, हमें अपने देश को बनाना है; और सब इस में जुट गये। लेकिन आज दो योजनायें पूरी हुई, तीसरी चल रही है, फिर भी अभी तक हम यज्ञ बातें महसूस करते हैं कि बुराई को चैक करने के लिये में कोई न कोई सरकारी मेजर लाना है, या बिल या एक्ट लाना जरूरी है जिस से कि हम इसको रोक पायें। अगर इस पर विचार करें तो सरकार को समझना पड़ेगा कि इस वक्त इसका जो रुख है वह कुछ बदलना है। जो इसको बनाने वाले है, इंडस्ट्रियलिस्ट हैं या कोई डॉक्टरों हा या अने डॉक्टरों हैं उनको स एग्रीव करके व अपनी जिम्मेदारियों का एहसास करें। लेकिन हम यज्ञ करें कैसे? मुसीबत यज्ञ है, मैडम डिप्टी चैयरमैन, कि आज मारे देश में एक अजीब मुसीबत आई है और वह मुसीबत यज्ञ है कि जो सरकार १६ बरस से चल रही है और जिसे देश की अक्सरियत ने एतमाद दिया और एतमाद देकर इसको अब तक कायम रखे हुए है—यज्ञ अलग बात है कि अपोजीशन वाले इस बात का दावा करते हैं कि वोटर्स की अक्सरियत इस सरकार के साथ नहीं लेकिन जो पार्लियामेंट में कामयाब हुय है उन में तो बहुत बड़ी गिनती इस सरकार के साथियों की है—और जब इसको इतना एतमाद मिला है तब यह यकायक ऐसा रूप अख्तियार कर रही है जिससे कि मुझे डर है कि उनका यह मेजर भी बेकार हो जायेगा। वह यह है कि मुल्क में तीन बड़े शोबे हैं—एक फाइनेन्स का है, दूसरा होम का है, तीसरा अन्न का फूड एण्ड एग्रीकल्चर का है, और तीनों के वजीरों को हमारे प्राइम मिनिस्टर ने छुट्टी दे दी है। अपोजीशन वालों ने इसका मुतालबा किया कि मिनिस्ट्री जाय और कम्युनिस्ट भाइयों ने कहा कि दी जायें यानी पाटिल साहब और

मोरारजी देसाई साहब, फाइनेन्स मिनिस्टर और फूड एण्ड एग्रीकल्चर मिनिस्टर तो वह निकाल दिये गये। लेकिन यह होम मिनिस्टर क्यों जाये? तो इसके मायने यह है कि कोई बहुत बड़ी बीमारी लग गई है कि केबिनेट की केबिनेट जाय। दूसरे लफ्जों में मैं कहूंगा कि इसमें ऐसी बराइयां आ गई हैं कि इसके लिए इतना बड़ा अमन्डमेंट ला रहे हैं।

THE DEPUTY CHAIRMAN: This Bill deals with drugs and cosmetics. How do you bring in all these other things?

श्री अब्दुल गनी: हम कहते हैं कि मिलावट इसमें हो जायगी। मैं यह कहने वाला हूं कि मिनिस्ट्री में मिलावट की बात है। मैं, मैडम डिप्टी चैयरमैन, कभी बाहर नहीं जाता अब तो कानों में हाथ लगा लिया है। मुझे फिर रहती है कि आप मुझे डाटेंगी। इसलिये मैं पहले ही अपने आप को विदिन लिमिट्स रखता हूं। मैं यह कह रहा था कि जब इतने बड़े पैमाने पर हमारे प्यारे, महबूब नेता प्राइम मिनिस्टर मिनिस्ट्री में मिलावट कर रहे हैं तो फिर यह जो छोटी छोटी दवायें बनाने वाले हैं उनकी मिलावट को कैसे रोकियेगा।

तो यह मैं इसलिये कह रहा था कि थोड़ा आपको बतलाऊं। यह कानून तो बनेगा और मैंने इसकी ताइद कर दी और मैं उठते ही कहा कि बिल बड़ा अच्छा है। हमारे हेल्थ मिनिस्टर ने बहुत अच्छी बात कही है एक बुराई को रोकने के लिये, लेकिन मैं डरता हूं कि यह सिर्फ दिखावे की बात रह जायगी। हाथी के दांत दिखाने के और खाने के और। क्योंकि जब बड़े पैमाने पर मिलावट होती है, मैडम डिप्टी चैयरमैन, तो उस वक्त फिर बड़े खतरे होत हैं कि वह बीमार री लोगों में न फैल जाये। यह एक तरह की छूत की बीमारी है, यह जो मिलावट का किस्सा है। इस लिये मूबारकबाद देता हूं अपने हेल्थ मिनिस्टर को और अपनी प्यारी सरकार को कि उन्होंने यह महसूस किया



क्योंकि इस तरह की शिकायतें आई कि इंजक्शन में मक्खियां मिलीं, दवाइयों में बुरी से बुरी चीज मिली, बिल्कुल बोगस दवाइयां निकलीं, जैसे उन्होंने एक कागज छाप कर लगा दिया और बांच में दवाई का नाम नहीं। लेकिन अब चाहे देर से कदम उठा है, मैं कहता हूं कुछ फिक्र की बात नहीं।

मैंने एक दफा कहा था—मुसलमानों के एक बड़े इमाम थे। जितने इस वक्त मुसलमान हैं उनके चार बड़े गुरु माने जाते हैं। तो जो सबसे बड़े इमाम थे, इमामे अजम, उनके पास एक बहन गई। उसने जाकर कहा, मेरे बच्चे को मना करो, यह गुड़ न खाए। उन्होंने कहा, अच्छा कल आओ। वह दूसरे दिन गई तो उन्होंने कहा, बेटा गुड़ न खाया करो, उसने कहा इतनी सी बात थी तो कल ही क्यों न कह दी? तो उन्होंने जवाब दिया, कल तो मैंने गुड़ खुद खाया था, फिर मैं बच्चे को क्यों कर मना करता, क्योंकि मैं समझता था कि मेरा असर नहीं होगा इसलिये आज मैंने खुद खाना छोड़ दिया तब बच्चे से कहा। मैडम डिप्टी चैयरमैन, मैं इतना ही अर्ज करना चाहता हूं कि अगर यह चाहते हैं इस बिल का कुछ असर पड़े तो अपनी मिलावट को खत्म करें। अगर उनकी अपनी मिलावट खत्म नहीं होती तो इस बिल को लाने से कोई फायदा नहीं होगा। ]

SHRI AKBAR ALI KHAN (Andhra Pradesh): Madam Deputy Chairman, so far as this Bill is concerned, I think it is rightly being entrusted to the Select Committee. So according to our established convention at this stage we only make our observations about which the Select Committee may consider in detail and the Bill with the report of the Select Committee may be submitted to the House.

I am very happy, Madam, that this measure has been brought forward because it has been a persistent demand from the public. So far as adultera-

tion is concerned it is bad in any sphere and certainly it is extremely damaging so far as the health sphere is concerned. Several instances have come to our knowledge where the drugs have not only been adulterated in a way which might decrease the utility but also they have been adulterated in a way which really has been very injurious and very harmful to the health of the people. It is a matter regarding which this Parliament takes a very serious view and I am glad that the Ministry has come with a provision for increasing the term of imprisonment up to ten years and also with fine. I do hope that the Select Committee will go into this matter and will not decrease the punishment that has been prescribed. But certainly all the necessary precautions should be taken to see that no innocent man is punished. It has been the practice to confiscate the drugs and things like that which is quite proper. But now a provision has been made—and I think it is a very healthy provision—that all the instruments and the machinery should also be confiscated so that some effective deterrent may be felt by those who are inclined to commit such offences without being punished adequately. I do hope that the Select Committee will consider this aspect also carefully and in detail.

I am also glad, Madam, that they have brought the Unani and Ayurvedic systems also within the orbit of this Bill so that those who commit such offences so far as these Indian medicinal systems are concerned are also brought to book. But the scope of the Unani and Ayurvedic systems—the Hakims and the Vaid—is so extensive and the places where those drugs and medicines are manufactured are so scattered that I fear whether any effective measure can be taken to really bring all of them under control. Let us realise that especially in our rural areas it is not the modern medicinal system that comes

[Shri Akbar Ali Khan.]

to the rescue of the people but it is these Ayurvedic and Unani systems that come to the rescue of the people. So, I would very much like that in this matter also the Select Committee should give its detailed thought as to how and in what manner we should control the drugs that are manufactured or prepared at home by the Ayurvedic and Unani manufacturers and dealers. I should like to say here that I had been to the place where some of the Unani medicines are prepared in Hamdard Dawakhana and I would very much recommend those who have not been there to go and see the preparation, the method and the way they are handled. To me it appears that it is something very modern and a great improvement. If suggestions and advice are taken from such an established institution, I think, it will help us. If necessary, I would request, the Select Committee should call evidence of some eminent Ayurvedic Vaid and Unani Hakims, especially of those who are manufacturing them so that you may grasp the whole thing and then suggest ways and means to control adulteration even in these Indian medicines.

Further the Government Departments have also been brought within the purview and I am very happy about it. Now, the Head of the Department shall also be tried as an offender and taken to task unless he proves that all the diligent care had been taken. So in this way we are trying to tighten our law so far as adulteration of these medicines is concerned and widen the scope by covering not only the modern system of medicine but also all other systems of medicine. I hope that not only the Ministry but the Select Committee also will give very careful thought to this so that the Bill will come to us in a more comprehensive form with more effective provisions than what has been presented to us just now. Madam, I support the motion

for entrusting the Bill to the Select Committee.

SHRIMATI TARA RAMACHANDRA SATHE (Maharashtra): Madam Deputy Chairman, I congratulate the hon. Health Minister on bringing forward this Bill and also for referring it to a Joint Select Committee of both Houses. There is a growing tendency for adulterating drugs which is a serious offence no doubt. If I am allowed to give some instances from my own experience, I can say very recently I had been to a chemist's shop in Bombay. I asked for Aspro which is very commonly used to get rid of headache. The shopkeeper gave me two pills which were wrapped in a white transparent paper. I purchased them and then it suddenly struck me that it looked somewhat different from the usual Aspro packing. I asked the shopkeeper about it. He said: "Nowadays we get such type of packing from the Aspro company." Again, I insisted that he should show me some fresh package. I requested him to open the packet which had marks of the Aspro company. He did so and I found that each and every strip which that box contained was marked as "Aspro" and there was the company's name and the registration number also. Then, it was quite clear to me that the first two tablets which he had given me were adulterated ones. I can say they may not be Aspro at all. I asked the shopkeeper from where he bought these pills. He told me that the agents of the Aspro company gave them and that they sold those pills too. Then, he added that he had a voucher. I insisted and asked him: How do you buy them when these pills have no mark? I said that I could see the word "Aspro" only on those pills which were in that transparent paper but there was no mark of the company which usually there is. He said that he had got the voucher and that they were in no way responsible for this adulteration. The very fact

that they are able to show the voucher and they are not responsible for any adulteration means there is some loophole in the law. So, I asked him "Do you know from where these agents bring it?" They said: "The agents bring them and sell them. They could sell the Aspro packet as well as these pills. If you look around you will note many factories, a sort of cottage industry started, where Aspro can be made. So, if the Government is eager, it can go and find this. We will give you the particulars." I was really very much surprised to hear this.

I feel this voucher is no excuse. Even the shopkeeper should be entitled for some punishment and there should be some change in the rule. I request the Government to see that chemists, factory owners and the inspectors, who sell it retail, all should be held responsible for selling these pills. Formerly we used to get Aspro and some other medicines in *pan-wala's* shops, in sweetmeat marts, in stationery marts and in other shops, but now Government has stopped it. We can get such medicines only where they are licensed to sell it. This action on the part of the Government is a welcome arrangement. Also, they should see that only licence-holders can sell it.

Another point I want to bring to the notice of the House is this. In the Statement of Objects and Reasons, they have said:

"costly raw-materials.....are either not used or substituted by imitation products."

Nowadays we get different essences of cardamom, saffron, etc. in the bazar which they call as synthetic. These synthetic preparations should be banned. If we use this synthetic cardamom, saffron in coffee or any other drink it is not at all helpful or tasty. They do not taste as well as real cardamom or saffron. On the contrary, it is harmful. If the Government can stop the manufacture of these synthetic essences, there will be less pos-

sibility of using them in Ayurvedic medicines. Thank you.

SHRI P. N. SAPRU (Uttar Pradesh):  
Madam, I welcome this Bill, but I would like to say one or two words for the consideration of the Joint Select Committee, which has been suggested by the Minister-in-charge. First of all, I would like to say that it may be difficult to enforce the provisions of this Bill so far as Ayurvedic and Unani medicines are concerned. I say it for this reason. Ayurvedic physicians and Unani physicians have no standardised medicines. Ayurvedic and Unani systems are more or less in the hands of hereditary physicians. Their medicines are a gift from the ages. Take, for example, the late Hakim Nabina. He was a great Unani practitioner. Now, he had prescriptions which probably other physicians did not have. Those prescriptions were handed down by him to his children and grand-children. They may be knowing some of those prescriptions. I do not see how a Unani practitioner can function with a standardised pharmacopoeia. Similar is the case with Ayurveda. The late Triambak Shastri was a physician of great renown in the State of Uttar Pradesh. Now, he used to make his own preparations and it may not be possible for people to know what the secret of those medicines was. This is a difficulty which the Minister will have to encounter in dealing with the Ayurvedic and Unani systems. They do not admit of standardisation. I wish it were possible for us to have them standardised. But I think these are hereditary arts and the Ayurvedic and Unani systems cannot be described as scientific systems. They represent ancient arts and, therefore, it may be difficult to have a standardised system of medicine so far as these two systems are concerned.

I find that there is no reference to homeopathy in this Bill. I think I am right in saying that. Homeopathic medicines are capable of being standardised, and I should like the Select Committee to go into the question

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whether homeopathy should also not be included within the scope of this Bill.

Then the second point that I should like to mention is this. Representation has been given in the Board to almost every interest except Parliament.

SHRI AKBAR ALI KHAN: I propose to mention that Indian medicines should also be given representation.

SHRI P. N. SAPRU: I quite agree. Representation has been given to almost all interests except Parliament. Parliament I think is the best representative of the consumers in this country, and it should be possible to find a place for Members of Parliament on this Board which is going to be constituted. I agree that there should be a Board, but I also want that Board to be thoroughly representative of all the interests in the country, and Parliament is capable of representing all the interests in the country. There should be two or three or four representatives of Parliament on this Board.

AN. HON. MEMBER: Specially doctors.

SHRI P. N. SAPRU: I suppose we have doctors also in Parliament. We have talent in our Parliament. Dr. Raju is a Member of Parliament and he is himself a distinguished doctor, and so is Dr. Nayar. I suppose there are some other persons who are either doctors or who are interested in medicine as scientists and they should find a place on this Board.

The third thing that I wanted to say was that I do not feel happy with the phraseology of clause 14 of the Bill. According to this clause, the punishment may extend to ten years and there is a compulsory fine also. I agree that drug adulteration is a very very serious business and that drug adulteration should be punished heavily. But it is one of the prin-

ciples of our jurisprudence that sentences should not be determined by legislation. A judge or a magistrate has to determine in a given case what the punishment should be, and the minimum punishment has been prescribed in this Bill. To that extent there is an encroachment on the rights of the judiciary.

SHRI SHEEL BHADRA YAJEE: We are the makers of law.

SHRI P. N. SAPRU: We are everything, but Mr. Yajee who has a Forward Bloc outlook should know what the fundamentals of the rule of law are. One of the fundamental principles underlying our concept of jurisprudence is that the sentence which is a question of law should be entirely within the purview of the judge or the magistrate concerned. We have made some departures from it in some of our statutes. It is not a healthy thing to make departures from that principle, and therefore I would not prescribe a minimum sentence. I have no objection however to the maximum sentence being ten years rigorous imprisonment. Ten years are a big period in a man's life, and if you say that the punishment for the offence is ten years, automatically it becomes a sessions case and the sentence will be a severe one.

DR. D. S. RAJU: Ten years are the maximum.

SHRI P. N. SAPRU: I know. Ten years are the maximum, but what I want to impress upon the Minister is that by providing the maximum sentence as ten years we are making it automatically a sessions case, and therefore the sentence is likely to be much heavier than it is at present.

SHRI KRISHNA CHANDRA: There is a provision in the Bill that the case will be triable by a magistrate of the first class.

SHRI P. N. SAPRU: That I think is wrong because first class magistrates do not try cases which involve sen-

tences of ten years. Therefore, if you want to fix the maximum sentence at ten years, make it a sessions case, make it a cognisable offence, make it a non-bailable offence, but do not prescribe the minimum sentence. That is wrong according to juristic theory. According to juristic theory sentences should be of indeterminate character. That is the tendency in modern jurisprudence. We are not followers of the Soviet Union.

(Interruption)

شادی عبدالغنی : اگرچہ سوویت یونین کے چاہلے والوں کی بات آپ مان لیجئے -

†[श्री अब्दुल गनी : अगर्चे सोवियत यूनियन के चाहने वालों की बात आप मान लेते।]

SHRI P. N. SAPRU: I have great admiration for the Soviet Union, and I think there is much in the Soviet Union from which we can learn, but I do not wish certain basic principles which are part of the concept of the rule of law to be departed from. Therefore, I feel that this provision that the term shall not be less than two years requires serious consideration at the hands of the Select Committee.

श्री शीलभद्र याजी : कम स कम फांसी होनी चाहिये ।

SHRI P. N. SAPRU: Now, in our enthusiasm for a regimented life we are apt to forget certain basic principles, and I do not happen to have a regimented mind in these matters. Therefore, I am clear in my mind that it is wrong in juristic principle, from the point of view of jurisprudence, to prescribe the minimum sentence. Sentence is a question of law and the determination of the sentence should be left to the court.

SHRI AKBAR ALI KHAN: But you do not want it to be decreased.

†[ ] Hindi transliteration.

SHRI P. N. SAPRU: I have no objection to its being increased to ten years. The maximum sentence we are entitled to prescribe, regard being had to the principles which underlie the concept of the rule of law.

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): The minimum was prescribed because the sentences had been so insignificant that there was no deterrent effect at all, and it was constantly the demand from the hon. House.

SHRI P. N. SAPRU: May I say with all respect to the lady Minister that while she is an authority on medicine she is not a lawyer? I seem to have read a speech of hers wherein she has made an emotional appeal to lawyers not to defend cases of food adulteration, forgetting that the lawyers have got some professional responsibility in this matter. May I say with all respect to the lady Minister that she is not approaching this question from the point of view of a jurist or of a lawyer?

श्री शीलभद्र याजी : देश का सत्यानाश हो जायेगा अगर आपकी बात मानें ।

SHRI P. N. SAPRU: Then have a Communist State or a Fascist State.

SHRI SHEEL BHADRA YAJEE: We are the law-makers. We can do it.

(Interruption)

SHRI P. N. SAPRU: There is a basic difference between my outlook and the outlook of Shri Yajee, and I think that the minimum sentence should not be prescribed. The moment the court knows that this is a sessions case, the moment the court knows that the maximum sentence is ten years, the moment the court knows that it is a non-bailable offence—there is nothing to show that it is a bailable offence—the sentence will be heavy. The High Court Judges are not duds, the Supreme Court Judges are not duds and I think, therefore, that this part

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of the Bill also deserves consideration at our hands.

Then, the burden of proof—clause 18—has been placed upon the accused. The clause reads—

“Provided that nothing contained in this section shall render any such person liable to any punishment provided in that Chapter if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.”

Well, the burden of proof generally is to be upon the prosecution and the case should be made out for the party on that principle. And it may be a very heavy burden upon the retail seller to prove that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

Then, may I also say that this new section 34A is a rather strange provision? It reads—

“Where an offence under Chapter IV has been committed by any department of Government, such authority as the Central Government may, by order, specify in this behalf or where no authority is specified, the head of the department, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:”

I think this is contrary to the concepts which underlie democracy. For everything there is the rule of anonymity. For everything that goes wrong, the Minister is responsible and you cannot obviously punish the Minister for an offence of this character.

SHRI AKBAR ALI KHAN: Why not the Director?

SHRI P. N. SAPRU: I say that this is fundamental to democracy. There is what we call the rule of anonymity.

AN. HON. MEMBER: According to you.

SHRI P. N. SAPRU: According to me or according to the concepts of jurisprudence and political theory, as I know them.

SHRI SHEEL BHADRA YAJEE: In jurisprudence there is no mobocracy.

SHRI P. N. SAPRU: I do not know the Fascist theory. And I confess that while I do not know the Fascist theory of government and while I do not confound Fascism with Communism, I am not a Communist.

Therefore, I think that this provision is wrong because the head of the department should not be saddled with a responsibility which constructively is that of the Minister-in-charge.

For these reasons, while I am prepared to support the motion for reference of the Bill to a Select Committee, I think the Bill will require careful consideration at the hands of the Select Committee. The Select Committee should send to us a Bill which is in accordance with certain notions of law, which are a part of our democratic structure. I therefore, give this Bill my general support accepting the suggestion that it should be referred to a Select Committee. I am glad that the Bill is being referred to a Select Committee because the Bill will receive their careful consideration. Occasionally, it happens that Bills are not referred to Select Committees. I am always in favour of Select Committees. With these reservations which, I am sure, will receive due consideration at the hands of a Select Committee, I generally support the Bill.

SHRI M. N. GOVINDAN NAIR (Kerala): Madam Deputy Chairman, I welcome this Bill. I come from a State where Ayurvedic physicians are in very large numbers, almost in every village you will have a *Vaidyan*. So, I understand the need for such a measure. At the same time I feel that there are certain difficulties when it comes to the question of implementation of this Act. It is quite true that there are a good number of commercialised firms

manufacturing Ayurvedic medicines and they are doing very good business also. But there are also a large number of physicians who do not prepare medicines on a commercial basis but at the same time prepare them for the use of their clients who generally go to them. I am afraid whether this will not, in effect, be another Gold Control Order as far as such physicians are concerned.

**SHRI AKBAR ALI KHAN:** The Select Committee will consider all these things.

**SHRI M. N. GOVINDAN NAIR:** That is why I am placing this point before you.

**SHRI SHEEL BHADRA YAJEE:** Being a responsible Member, why are you making this sort of statement?

**SHRI M. N. GOVINDAN NAIR:** My point is this. As far as the commercialised firms are concerned, definitely such a step is necessary and I explained why it should be so. But at the same time there are a large number of physicians. They are not producing medicines on a commercial basis. At the same time they know to what extent the people who go to them want medicines for immediate use and they may prepare them and give them. How it will be possible by this legislation to control that production or standardise it, is a problem which I think the Select Committee should consider. As far as these commercialised firms are concerned, you buy one medicine from one firm. That will taste different from a similar medicine bought from another firm. So some kind of standardisation has become absolutely necessary.

**THE DEPUTY CHAIRMAN:** You may continue later, Mr. Nair. The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, **THE DEPUTY CHAIRMAN** in the Chair.

**SHRI M. N. GOVINDAN NAIR:** Madam Deputy Chairman, I was drawing the attention of the Select Committee to the difficulties that the Ayurvedic physicians, who are not manufacturing medicines on a commercial basis, are facing. Another point to which I want to draw the attention of the Select Committee is this. It is not enough that in Ayurvedic medicines the components are known. For example, there is an oil. The components of that oil may be the same but it is purified several times and tested. How you will actually implement these things I do not know. I think sometimes it may be even impossible.

Then coming to the commercial firms which manufacture these medicines, I want to draw your attention to a particular aspect which is causing adulteration of ayurvedic medicines in a big way, that is, prohibition. In the prohibited areas a number of new Ayurvedic firms have come up and what is sold there is oil mixed in medicine. So if we want to stop adulteration in such areas we should see that prohibition is lifted there.

Then, as was pointed out by my hon. friend, Mr. Sapru, I also feel that homeopathic medicines also should be brought within the purview of this Act. Mr. Sapru also raised some legal questions. I think he should come to the rescue of the Health Ministry on that question. What we say is that the punishment now meted out is not a deterrent for not committing the crime. So, as pointed out by the Health Minister, unless a more severe punishment is given to the culprits, I think the passing of this law will have very little effect. You know how allopathic medicines were brought under the purview of the original Act. You know about the distilled water scandal that was there. So also about some other medicine which is used for typhoid. There was adulteration. So, allopathic medicines were included within the purview of that Act. Specially in important centres this kind of adulteration was very common and we were not able to check it because the punishment that is meted out, according to

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the existing Act, was not severe. So without compromising on the ideas of democracy and jurisprudence, the jurists should come to the aid of the Health Ministry to find out ways and means by which severe punishment can be meted out to these people who go against this Act.

With these words, Madam, I support the Bill but I want the point which I have raised to be seriously considered by the Select Committee. Thank you.

SHRI T. S. AVINASHILINGAM CHETTIAR (Madras): Madam Deputy Chairman, the House generally has received expressions of opinion welcoming this Bill. There is no doubt that there is a racket going on in the name of Unani and Ayurvedic medicines. Time was when people sought these medicines because they were cheap and were available to the common man. But today the Ayurvedic medicines compete with the allopathic medicines in their very high cost. Not only that, you find adulteration which is a heinous sin. It is very unfortunate that there is no end to adulteration in this country.

Recently we heard questions being put and answers being given, which received wide publicity in the newspapers also, that there has been adulteration in medicines on a very great scale. I want to ask my friend here as to what has happened to these cases. It was announced in this House that distilled water, which is used for injections and which goes straight into the blood, was adulterated. It was tested and it was found that it was not properly distilled water. I understand cases were filed against those people. I also understand, Madam Deputy Chairman, that those bottles were frozen. But may I know what further action has been taken? Freezing of the stocks of distilled water is by itself no punishment for the people who have done it. Another astounding statement was made. When they wanted to take up cases against those people, there was political interference which made it impossible for the ad-

ministration of law. May I know, Madam, what exactly has happened to these cases, whether criminal action has been instituted against these people and whether that action led only to the freezing of the stocks? To my mind, freezing of the stocks was no action because it is the simplest duty that you owe to the country that if you find distilled water which goes straight into the blood, adulterated, you freeze the stock. But that is no punishment and that is not a sort of deterrent punishment. I would like to know, Madam, what has happened in that case and what action has been taken thereon. How many companies were charged with this offence? Were they fined? I must congratulate the Drug Controller for bringing out some astounding things.

I come to another thing. Take the penicillin produced in our own factory, which means Government factory. What happened? Flies were found in the bottles. Enquiries were made. Statements were given. And the statement was that everything was all right with the penicillin factory. Up to date we have not been able to understand how flies got into the penicillin bottles. It is true, Madam, that these stocks also were frozen. I have no doubt that this is the simplest and the least that could be done in any circumstances. But, may I know, Madam Deputy Chairman, what was done as a deterrent punishment? It is a Government-owned factory. But that should not desist us from taking whatever action we should take.

Not only this, we find the report of the Drug Controller on adulteration of medicines. It makes very uneasy reading. Adulteration—I am talking about food—is rampant. In drugs it is something tremendous that is going on in this country. We were told that the Act does not provide for imprisonment in all cases, that it provides only for fines in many cases and so deterrent punishment should be prescribed. I agree but merely prescribing of deterrent punishment in the Act does not do the job. It is implementation that is necessary. We make very fine laws in



this country. The laws are all right but the laws are good and bad as they are implemented. A good law can be badly implemented and a bad law can be well implemented. The effect of the law is not in what the Legislature passes but in how it is administered. I ask you whether it can be said that it is properly administered. Evidently as far as we see, if it had been properly administered, the result would have been not so bad and so the important question is not what we prescribe. I understand my hon. friend there raised an objection that you can prescribe only the maximum punishment in the law but not the minimum. I am not going into the legal conundrum about that but I want to say this. Punishment prescribed in the law is not sufficient by itself unless the punishment prescribed in the law is meted out and a deterrent effect comes about in actual life. As far as this is concerned, if the administration had been good, if the administration had been strong, if the administration had been firm, this immense growth in adulteration of medicines would not have taken place. That it has taken place by itself is something which condemns us that the administration has not been careful, has not been strict and has not been deterrent and I would like to have a reply from the Deputy Minister as to what has been done in these cases apart from freezing. Freezing we have done but that is not the punishment that is to be meted out and I would like to know what actually has been done in many of these cases.

Now I would like to come to the Ayurvedic and Unani medicines. Time was when they were very simple medicines, time was that a few Ayurvedic doctors and Hakims manufactured them in their own houses and gave them to a few simple persons at less prices but today huge companies are selling these Ayurvedic medicines. They have branches all over India and that means whatever is applied to large-scale manufacture of medicines on the allopathic side, must be also applied to Ayurvedic medicines. I

would also like to add, not only is inspection of premises necessary but of dispensing and packing facilities necessary, especially in regard to packing. You know when packing is wrong, cases have been reported in the U.S.A. and here that where tin has not been properly packed deaths have been caused. Rust has been carried and many people have died. So, packing is of the utmost importance. What happens in many of these Ayurvedic medicines is, they get second-hand bottles with tin covers from others and put them in and many a time it is not being done properly. These inspections are very necessary and I do not know whether something else can be added. In the case of allopathic medicines we prescribe the quality of people who are to dispense them. There must be a compounder. Anybody cannot give allopathic medicines. The man who dispenses it must be a qualified man. If a doctor dispenses through a man who is not qualified, he can be criminally charged. The diseases for which Ayurvedic medicines are given are as big and as serious as for allopathic medicines. So, in the interests of Ayurvedic medicines and Unani medicines, I would say that we must train a set of persons who are technically qualified to dispense these medicines. That I think is not covered by some of the provisions of this Bill. I would like this in the interest of the efficiency of these systems. I think there is a great deal in them, in spite of what the other friends may say. The Unani and Ayurvedic systems provide cure for many diseases for which we have found in practice allopathy does not provide. So, there is a good deal in that ancient system of medicine but to bring it in line with modern practice, we must provide them with a number of trained personnel who can make these medicines and manufacture all these medicines with more experience and dispense these medicines with experience. I do not think that is provided in the Bill. The Select Committee will make a note of this and I hope they will go into it. I generally hope that this Bill will be of great use and, as I

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suggested earlier, the Bill is good but the implementation must also be good.

**श्री निरंजन सिंह** (मध्य प्रदेश) : उप-सभापति महोदय, यह जो बिल हमारे सामने लाया गया है वह बहुत सोच समझने के बाद लाया गया है। लेकिन फिर भी उसमें बहुत सी खामियां दिखलाई देती हैं। इस बिल का जो स्टेटमेंट आफ आब्जेक्ट्स एन्ड रीजंस है उसमें खासतौर पर यह बतलाया गया है कि आयुर्वेदिक और यूनानी की जो डिस्पेंसरियां हैं, आजकल जो फर्म्स आयुर्वेदिक दवाइयां बनाती हैं, उनके ऊपर यह कानून लागू होगा।

सबसे पहले मैं यह कहना चाहता हूँ कि यह देश का दुर्भाग्य है या हम सबका है कि इतने मैजर्स लागू करने पर भी हम अपराधियों का कुछ नहीं कर पा रहे हैं। उसका कारण यह है कि जो अपराध पकड़ने वाले होते हैं वे खुद अपराधी का काम करते हैं। जब तक आप उन लोगों के ऊपर प्रतिबन्ध नहीं लगायेंगे तब तक आप चाहे कितने ही कानून बना लें इस बुराई को दूर नहीं कर सकते हैं। अगर हम इस बुराई को दूर करना चाहते हैं तो हमें अपना मोराल ऊंचा रखना होगा और स्वयं गलती नहीं करनी होगी। अगर हम सब लोगों का मोराल ऊंचा होगा तो एकट बनाने की जरूरत नहीं होगी। लेकिन जहां आप इस तरह का कानून बनाते हैं वहां पर पैसा खानेवालों के लिये काफी गुंजाइश रहती है। इसका नतीजा यह होता है कि अपराध पकड़े नहीं जाते और दूसरों के लिये आमदनी का एक जरिया बन जाता है जिसकी वजह से भ्रष्टाचार बढ़ता है और तरह तरह की परेशानियां होती हैं। भ्रष्टाचार क्यों बढ़ रहा है और इसको बढ़ाने का कारण सरकार है या जनता है? हम इसमें सरकार को दोषी मानते हैं। आपके सामने उन चीजों की गुंजायश नहीं रहनी चाहिए जिससे पैसा कमाया जा सके।

हाल ही में हेल्थ मंत्राणी जी ने कहा था कि इन्स्पेक्टरों ने बंगले बना लिए हैं। इन सब बातों को जानते हुए भी इस विधेयक में या और कानूनों में आप इस तरह की गुंजायश रखते हैं जिससे पैसा खाने वाले इन्स्पेक्टर या सुपरविजन करने वाले स्टाफ ज्यादा से ज्यादा भ्रष्टाचार कर सकें? मेरा आप से यह निवेदन है कि जब तक आप इस तरह के स्टाफ के ऊपर कोई प्रतिबन्ध नहीं लगायेंगे या कोई मैजर उनके खिलाफ अख्तियार नहीं करेंगे तब तक आप कानून के द्वारा इस बुराई को दूर नहीं कर सकते हैं। जब तक आप इस तरह के लोगों पर नियंत्रण नहीं लगायेंगे तब तक आप इस बीमारी को नहीं रोक सकते हैं और न इस कानून का फायदा ही हो सकता है।

उदाहरण के लिये मैं आपको बतलाता हूँ कि जो आयुर्वेदिक दवाइयां गुरुकुल कांगड़ी और पनवेल में बनाई जाती हैं और जो स्टैंडर्ड दवाइयां होती हैं, उन्हें आप चाहे मैडिसन कह लीजिये या ड्रग्स कह लीजिये इस तरह की चीजें वहां पर बनती हैं। वहां पर हर एक को गुंजाइश रहती है कि एक आइटम छोड़ दिया और दूसरा मिला दिया और उसके बाद में उसको बना करके भेज दिया और वह आपको बाज़ार में मिल जायेगा। उदाहरण के तौर पर आप च्यवनप्राश लीजिये। और दूसरी चीजें जाने दीजिये, लेकिन जो मोटी चीजें हैं और जो बहुत आदमी खाते हैं, उन में यदि आप पनवेल का च्यवनप्राश लेंगे तो उसमें इनग्रीडियंट्स दूसरे मिलेंगे और गुरुकुल कांगड़ी का लेंगे तो उसमें इनग्रीडियंट्स दूसरे होंगे। इसके ऊपर चेक क्या है? जब चेक नहीं है तो आप कैसे कहेंगे कि उसमें प्योरिटी है या नहीं है? वह भी से बनता है और आज भी की जगह बहुत चीजों में डालडे का उपयोग होता है और वे कहेंगे कि हमने उससे बनाया है। तो जब

तक आप इसको चेक करने की बात नहीं सोचते, तब तक यह असंभव है कि मेडिसिन्स में प्योरिटी हो जायेगी। जैसे अंग्रेजी मेडिसिन्स में एक साल्ट के बदले में सब्सटिट्यूट कर देते हैं, वैसे ही आयुर्वेदिक मेडिसिन्स में सब्सटिट्यूशन की बहुत सी चीजें हैं। इस के साथ साथ उत्तर भारत में जो हर्ब नहीं मिलेगी, वह साउथ में मिलेगी और उस का अगर सब्सटिट्यूट कर देते हैं, तो वह नुकसानदायक होता है। यह भी हो सकता है कि वह उत्तर वालों के लिये फायदेमन्द न हो और दक्षिण वालों के लिये फायदेमन्द हो। जब तक आप इन चीजों को नहीं देखेंगे, तब तक आप चाहे जो कानून बनायें उससे लाभ होने वाला नहीं है।

जैसा कि अभी हमारे पूर्ववक्ता ने जो बताया बनारस में सबसे अच्छे वैद्य रहते हैं और जितने वैद्य वहां पर अच्छे माने जाते हैं, वे आज काढ़ा भी बनायेंगे, तब भी आपको वे दूसरी-दूसरी दवायें बना कर दे देंगे। उन काढ़ों में आपको वह चीजें नहीं मिलेंगी, जो कि और जगह मिलती हों। बंगाल में उसका कुछ और नाम लिया जायेगा, जैसे एक्स नाम लिया जाये, तो मध्य प्रदेश और हिमाचल प्रदेश में उस दवा का दूसरा नाम लिया जायेगा। इसकी जब तक खोजबीन नहीं होती, तब तक आप इसको रोकेंगे कैसे कि इसमें एडल्टरेशन हुआ और इसमें एडल्टरेशन नहीं हुआ ? तो इन चीजों की आपको छानबीन करनी चाहिये। इसमें आपने उनको खूब लूपहोल्स दे दी हैं। आज होता यह है कि एक जगह एक चीज का एक नाम रहता है और दूसरी जगह दूसरा नाम रहता है। एक जगह एक पत्ता मिलता है। हिमाचल प्रदेश में चले जायेंगे तो पत्ता दूसरा मिलेगा और दक्षिण में चले जायेंगे तो उन पत्तों में और फर्क हो जायेगा। इन चीजों को वैद्य भी नहीं जानता है। मुझे अभी रीसेंटली मालूम हुआ कि बनारस में जो वैद्य हैं वे जब किसी को कोई दवा लिखते हैं, तो वे पूछते हैं कि तुम्हारे बड़ा यह दवा मिलेगी या नहीं

मिलेगी और हरी चीज मिलेगी या नहीं मिलेगी। इसलिए घर में जो वैद्य दवायें बनाते हैं और जो फार्मसी में दवायें बनती हैं, उनके लिए पहले आपको डाइगनोसिस करनी पड़ेगी, तब आप इस तरह का ऐक्ट बना सकते हैं।

तो मैं सिलेक्ट कमेटी के सामने दो ही चीजें कहना चाहता हूं कि यदि आप इसको इम्प्लीमेंट करना चाहते हैं, तो जैसे ब्राइबरी में ब्राइबरी लेने वाला और देने वाला दोनों अपराधी हैं और दोनों पनिशमेंट पाते हैं, वैसे ही जो मैन्युफैक्चर करते हैं वे भी दोषी हैं और जो आफिसर वहां पर कंट्रोल करते हैं वे यदि नेग्लिजेंट हैं, तो वे भी दोषी हैं और उनको भी सजा होनी चाहिये। वे हमेशा बच जायेंगे। न बचने का एक ही उपाय है कि उनके ऊपर आपका अंकुश होना चाहिये, सरकार का अंकुश होना चाहिये। ईमानदारी का अंकुश होना चाहिये और जनता का सहयोग होना चाहिये तब ही आप इसको कर सकते हैं। तो जो आपका बिल है, इसके लिये दो बातें आवश्यक हैं—एक तो आप प्रतिबन्ध लगाइये और दूसरे जो हकीम वैद्य हैं, उनकी भी छानबीन कीजिये। आज सब प्रांतों में यह है कि एक और आप यह कहते हैं कि जिसके पास सार्टिफिकेट नहीं है, वह प्रैक्टिस नहीं कर सकता है और दूसरी ओर आप यह कहते हैं कि दस साल की प्रैक्टिस बहुत है। अब जिन को झूठे सार्टिफिकेट दिये गये हैं यदि वे दवायें बना कर के देते हैं, तो उनके ऊपर आपका कोई प्रतिबन्ध नहीं है। कभी कभी शुद्ध काढ़ा बना के वे देते हैं तब भी वह नुकसान करता है, फिर भी आप उनके ऊपर कोई प्रतिबन्ध इस ऐक्ट के मातहत नहीं लगा सकते हैं। आप ने फार्मसी के लिये इसमें प्रतिबन्ध लगा दिया है लेकिन इंडिविजुअल्स के लिये कोई प्रतिबन्ध नहीं है। इसलिये इंडिविजुअल्स के ऊपर, दवाओं के ऊपर और इसके कंट्रोल के ऊपर यदि इसके द्वारा कार्यवाही हो सके, तो अच्छा होगा।

DR. M. M. S. SIDDHU (Uttar Pradesh): Madam, I welcome this measure because it removes one of the lacunae—not all—and tries to define what adulteration is. If we were to go into the history of the manufacture of pharmaceutical products and drugs—I am talking about the allopathic medicines—then we will find that the manufacturing licences are being issued mostly by the Health Officer who acts also as the administrative officer to enforce the Drugs Act, and he issues these licences liberally. One is usually surprised to learn the number of manufacturing houses in any town. And these manufacturing houses do not sell their products in the city or town in which they manufacture. They sell their products outside those cities and towns. Even in Lucknow which did not have a pharmaceutical industry at one time, I was surprised to find that there are now about 40 or 50 manufacturing concerns. As a practising doctor of some twenty years' standing I never knew their names till I got their names from the Health Officer. Then it might be asked: Whom do they cater to? They cater mostly to the dispensaries of the local bodies and to the Government, whose method or manner purchasing these drugs is—the cheaper the better. And that is where the trouble arises, for people try to sacrifice quality and quote the lowest price, in order to get their tenders approved.

The Pharmaceutical Enquiry Committee which went into the whole question of the pharmaceutical trade came to the conclusion that the drugs in India—some of them—were substandard, though compared to the previous years there was a good deal of improvement. It will be wrong to say wholesale, that the pharmaceutical industry in India has not been honest, just because of the adulterations that we have noticed. First of all, adulteration occurs in three main forms and one of them is distilled water. Distilled water costs the chemist about one pice or two naye paise. He sells

it at one anna and that is a price at which he cannot get pyrogenfree double-distilled water. That is one thing. The second thing is, whenever a scarcity occurs, certain dealers go about selling their products ready delivery at your door, and these are the persons who have committed the greatest offence. In other cases the retailer chemist knows what he is buying whether it is adulterated or substandard product. He does not receive substandard products from the standard manufacturers. So if so you want to do away with this adulteration, first of all you will have to decide whether this pharmaceutical industry should not be treated as a cottage or rural industry, and whether it will not require a good testing laboratory where things can be tested before hand analytically and where it will be possible to purify the material or remove the impurities from the raw product and also finally test the finished product. Unfortunately

3 P.M. in our country, even if an honest pharmaceutical manu-

facturer wants to get his products tested, facilities in our country are meagre and he will have to wait for a longer time to get these products tested. Therefore, if we want to have this problem tackled on a scientific basis, firstly we must have either on a co-operative basis or on the public sector basis or even private sector basis, sufficient funds to enable these firms to go in for good manufacturing machinery as well a testing machinery attached. Then, the Government officials who are in charge of enforcing the laws must see that these manufacturing licences are not issued liberally. If a person does not have enough space, if he does not have enough capital, if he does not have proper facilities and has got only a part-time chemist, a B.Sc. (Pharma) or a B. Sc or M. Sc, just on the rolls without doing any work, then such a person should not be given the licence. It being the biggest consumer of drugs in India, Government must ensure that it gets the best product. It must do as is done in the

Armed Forces where they test most of the batches themselves and then approve the drugs.

As far as punishment is concerned, you can raise it to the maximum limit. At the same time, we must see whether there is any defect in the machinery which is going to collect the samples, the laboratories which are going to test them, the officers who will order prosecution and later on, the manner in which the case will be followed into the court of law. Thence will come the question of punishment which we are trying to raise to ten years. Unfortunately, what the Drug Inspector do is an open secret. If they were doing what was correct or what was expected of them then there should not have been any large-scale adulteration even in distilled water. The mere fact that a thing like that occurs and at the same time, even those manufacturing houses could not be traced in Calcutta, shows that there could be bogus manufacturers' labels. Some pedlars may go about and even a wholesale chemist will not be able to know whether that firm does exist or does not exist. If I remember, it has been pointed out from Bengal that there were some concerns which never existed in Bengal and whose distilled water was sold in the State of Maharashtra. What should be the remedy? There could be only one remedy. There should be some sort of an all-India manufacturing list so that any person who buys things and who wants to see whether this firm has received a licence or not, may be able to check it. In other words, a directory of the manufacturing concerns dealing in pharmaceutical trade is what is wanted. This may be issued from time to time. The Joint Select Committee may think over this matter because we are trying to take away one of the safeguards of the retailers. If section 19 (3) is deleted, the result will be that the safeguard that he had because of the existence of this provision would be taken away. If the retailer could prove that he sold the stuff in the same condition with the same pack, without in any way changing it and at

the same times gets the warranty of the manufacturer then he was not liable for prosecution. This was done because the retailer does not have any facility by which he will be able to test the drugs that he sells. He gets them from a firm which guarantees that the products conform to the pharmacopoeia or to the formula given in the label. With that warranty, he would sell the product and he could not be prosecuted if he could faithfully prove that he only took the drugs from the manufacturer with the warranty and in fact sold them in the same condition to the customer. If we are to take away that, then in that case we will be trying to punish the person at the periphery. It is possible that prosecutions might be launched and the smaller chemists may be involved while the manufacturers may not be touched. The Joint Committee may consider how far it will be correct to delete the clause and if this clause is to be deleted how should the rights of the person who sells the product as it was should be safeguarded?

We should have facilities for products being tested on an all-India basis. What I want to suggest is that there might be reciprocal understanding between State laboratories that twenty or thirty per cent. of the products of one State may go to laboratories in other States to be tested. It will remove a certain amount of influence which sometimes works in those laboratories to the detriment of the State because once a product is checked samples get changed, sometimes the results are vitiated. If any of those conditions arise, then they can send the samples to the laboratory of a State which is far from the State in which it is manufactured so that the manufacturer does not know where his product has been sent. At the same time greater facilities should be there for testing so that the results are obtained quickly and people have not to wait for two or three years before the prosecution could even be launched.

[Dr. M. M. S. Siddhu.]

With these suggestions I welcome this amendment to the Act but at the same time I would request that as far as the Ayurvedic and Unani medicines are concerned an attempt should be made to bring out a pharmacopoeia or certain standards and specifications by which those drugs according to the Unani and Ayurvedic physicians could be judged whether they are of the right standard or sub-standard.

Thank you, Madam.

**श्री विमलकुमार मन्नालालजी चौरडिया** (मध्य प्रदेश) : उपसभापति महोदया, जो बिल प्रस्तुत किया गया है, उसके उद्देश्य के बारे में दो मत नहीं हो सकते कि आजकल जो आयुर्वेदिक और यूनानी दवाएं बाजार में एक व्यवसाय के रूप में विक्रय के हेतु आने लगी हैं, उनमें भी जो गड़बड़ियां होने लगी हैं उन पर नियंत्रण किया जाय। अभी तक के हमारे विधान के अनुसार उनको इससे मुक्ति दे रखी थी और उसका परिणाम यह होता था कि हमारे जो कई औषधि-निर्माता हैं वे गड़बड़ियां करते थे। उदाहरण के तौर पर च्यवनप्राश में कई लोग आलू को उबाल कर, उसको बारीक करके और उसमें मसाला मिला कर और बार से लेबिल लगा कर बेचा करते थे। और भी बहुत सी महंगी दवाइयां होती थी, जैसे स्वर्णभस्म है, मोतीभस्म आदि-आदि, उनमें मिलावट कर के बेचा जाता था। दवाइयों का धधा करने वालों में अच्छे लोग भी हैं और बुरे लोग भी हैं, और इसमें दो मत नहीं हो सकते कि इस क्षेत्र में काम करने वालों के ऊपर नियंत्रण करने की आवश्यकता बहुत समय से थी।

किन्तु साथ ही यह भी देखना होगा कि अगर मैं यह नियंत्रण पूरी तरह से करे तो उसका कितना व्यापक क्षेत्र होगा? आज छोटे-छोटे गांवों में भी लोग आसब बनाते हैं, स्वर्णभस्म भी बनाते हैं, कई प्रकार की औषधियां बनाते हैं। क्या मैं उन सब के ऊपर नियंत्रण करने में सफल हो सकूँगे, यह प्रश्न मैंने सामने आता है और इस दृष्टि

से अगर सेलेक्ट कमेटी विचार करे कि हम इसको कितना व्यापक रूप दें, तो उचित होगा। मेरे मत से एक तो यह हो सकता है कि जो व्यावसायिक दृष्टि से बड़े पैमाने पर दवाइयां बनाते हैं, जैसे वैद्यनाथ प्राणदा हैं, झंडू हैं, पनवेल हैं और यूनानी में मदद दवाखाना है, ये जो बड़े-बड़े उत्पादनकर्त्ता हैं, उन पर पहले यह नियंत्रण लागू करके हम एक्सपेरिमेंट के तौर पर देखें या सारे भारतवर्ष में एक साथ लागू करके देखें कि कहा-कहा इस तरह की गड़बड़ियां चलती हैं। कहीं हम ऐसी स्थिति का निर्माण न कर दें कि पकड़ा गया तो चोर नहीं तो साहूकार। तो यह भी एक विचारणीय प्रश्न है। इसके अलावा जो दवाइयां बनती हैं, उनमें आवश्यकता के अनुसार जहर का उपयोग किया जाता है और किसी रोग का इलाज करने के लिए उसमें मात्रा का फर्क रहता है कि कितनी मात्रा किस में दी जानी चाहिये। कई वैद्य लोग अपना ऐसा नुस्खा बना कर रखते हैं कि जो उनके व्यवसाय का सीक्रेट होता है और संभवतः हमारे शासन के स्टैंडर्ड से, मान से, वह ठीक नहीं बनता हो, उस के मान से उस में जरूरी की मात्रा ज्यादा मालूम पड़ती हो या अन्य दूसरी व्यवस्था की मात्रा ज्यादा मालूम पड़ती हो। तो ऐसी स्थिति में हम उस में अपवाद के स्वरूप क्या व्यवस्था रखने वाले हैं, क्या नहीं, इस पर विचार किया जाना अत्यन्त आवश्यक है।

जहां तक पेनल्टी का सवाल है, उस के बारे में यह निवेदन है कि ठीक है उसे बढ़ाया जाय, उसमें कोई आपत्ति नहीं हो सकती, क्योंकि कुकृत्य करने वालों को या पाप करने वालों को जितनी सजा दी जाय थोड़ी होती है, जितनी पेनल्टी दी जाय, हमें आपत्ति नहीं है। लेकिन वर्तमान में जो पेनल्टी रखी गई थी उस का भी अगर ठीक उपयोग किया जाय और मारे जो न्यायाधीश महोदय हैं, वे भी उसके बारे में ठीक तौर से सजा देने की व्यवस्था रखें तो संभव है कि उससे भी काफी मदद मिल सकती है। कई केसेज जैसे फूड

एडल्टरेशन के होते हैं, दूध में पानी मिलाया खुद एडमिट कर लेते हैं तो उसको दया का भाव होने से सजा कम देते हैं। पेनल्टी के बारे में मेरा निवेदन है कि ठीक है उसे बढ़ाया जाय, उसमें आपत्ति नहीं मगर जो एजेन्सी पेनल्टी देने वाली है उसके मन में भी य भाव जागृत होना चााँ ये कि आफेन्स कितना खतरनाक है, क ा तक उसमें दोष है और व्यक्ति विशेष के लिये घातक है और उस हिसाब से सख्ती से सजा मिले, यह ज्यादा अच्छा हो।

धारा २३ में भी संशोधन दिया है कि जो चार सैम्पल लिये जाते हैं उसकी जगह तीन सैम्पल लिये जायें। मुझे इसमें आपत्ति नहीं कि तीन सैम्पल लिये जाय या चार सैम्पल लिये जायें। मगर सैम्पल के मामले में एक उदाहरण हमारे सामने ऐसा आया कि हमारे य ा किसी फूड इन्स्पेक्टर ने अनालिस्ट के पास सैम्पल भेजा और वह रास्ते में फूट गया। या तो इन्स्पेक्टर से वह सैम्पल फूटा या पब्लिक अनालिस्ट से फूटा या रास्ते में फूट गया, तीनों में से कोई भी बात हो सकती है। जब ऐसे केसेज हो जायें जहां कोई सैम्पल टूट जाय या फोड़ दिया जाय या और कुछ बात हो जाय तो उस ालत में एक सैम्पल स्पेयर रहना चाहिए। इसलिये मेरी समझ में अगर तीन सैम्पल की बजाय चार सैम्पल ही रहने दिये जायें तो उसमें विशेष अन्तर पड़ने वाला नहीं है और य खास तौर पर उस समय अत्यन्त आवश्यक हो जाता है कि एक सैम्पल और हो जाय, जबकि कहीं पर डबल आफेन्स किया गया हो और उसका सैम्पल फूट जाय, उस स्थिति में ज्यादा सजा होने वाली है। इसलिए चार सैम्पल को तीन सैम्पल करने की अपेक्षा एक और सैम्पल रखा जाय और उसका उपयोग इन केस आफ इमरजेन्सी किया जाय या जैसी भी दूसरी व्यवस्था हो। दूसरे एक लेबोरेटरी में या दो लेबोरेटरी में उसको भेज कर उपयोग किया जा सके तो उसमें आपत्ति नहीं रहेगी।

अब २। सवाल अनालिस्ट की रिपोर्ट का। इस सारी कार्यवाही में इन्स्पेक्टर, अनालिस्ट और कोर्ट ये तीन ऐसी एजेन्सीज हैं कि जब तक इन तीनों में आनेस्टी है ये सारा काम ठीक-ठाक चल सकता है, अगर इनमें से एक भी डिसआनेस्ट हो गया तो मारी सारी कार्यवाही बेकार हो जाती है। ऐसी स्थिति में इन तीनों एजेन्सियों को अधिक से अधिक आनेस्ट रख सके इसके लिये म अपने विधान में क्या-क्या व्यवस्था कर सकते हैं, इसके बारे में विचार करना अत्यन्त आवश्यक है। जैसाकि डा० सिद्धू ने अभी सुझाव दिया कि दूसरी जग के अनालिस्ट को लेबोरेटरी में अनालिसिस के लिये भेजना चाहिये, यह भी हो सकता है। दूसरा मेरा निवेदन है कि यदि हम किसी एक क्षेत्र के लिये चार, पांच लेबोरेटरीज निर्धारित कर दें कि उनमें से किसी भी लेबोरेटरी को फूड इन्स्पेक्टर अनालिसिस के लिये सैम्पल भेज सकता है। इससे यह होगा कि जिस आदमी का सैम्पल है वह एक में, दूसरे में, तीसरे में और चौथे में जा कर ढूँढेगा ऐसा संभव नहीं, और अनालिस्ट के पास जा कर अपना हिसाब किताब करके अपनी रिपोर्ट ठीक कराने का प्रयास करने में भी सफल नहीं हो सकेगा। इसलिये उसको यह पता नहीं लगना चाहिये कि कहां उसको भेजा गया और इसके लिए हम ऐसा व्यवस्था करें कि कुछ लेबोरेटरीज फिक्स कर दें और इन्स्पेक्टर के ऊपर छोड़ दें कि वह चाहे जिस लेबोरेटरी को अनालिसिस के लिये भेज दे। यह व्यवस्था करना अत्यन्त आवश्यक है।

इसके साथ-साथ कई बार ऐसा देखा गया कि अनालिसिस के लिये सामग्री भेजी जाती है और जैसाकि मैंने एक उदाहरण दिया है वह रास्ते में टूट गया या फोड़ दिया गया, इसी तरह से कभी कभी वे कुछ भी बहाना लेकर "ना" कह देते हैं। हमारे यहां रीवा में एक लेबोरेटरी में एक बार दही को अनालिसिस के लिये भेजा गया तो उन्होंने कहा कि हमारे पास कोई यन्त्र नहीं है और

[श्री विमनकुमार मन्नालालजी चौरडिया]  
यह कह कर उसको बिना जांच किये वापस कर दिया। तो ऐसी स्थिति में यह आवश्यक है कि अनालिसिस करने के लिये जो लेबोरेटरी हो, वह पूरी तरह इक्विपड हो और इस-लिये साथ-साथ यह भी निर्धारित कर दिया जाय कि इस इत क्षेत्र के लिये इन इन लेबोरेटरीज में से किसी लेबोरेटरी में सैम्पल भेजा जा सकता है। इस से यह होगा कि एक एजेन्सी में जो घोटाला हो सकता है उस पर नियंत्रण हो जायेगा।

ऐसी भी व्यवस्था हमें करनी चाहिये कि अगर कोई इन्स्पेक्टर गड़बड़ करता है तो हमें उच्च अधिकारी रखना चाहिये। एक इन्स्पेक्टर दूसरे इन्स्पेक्टर के अधिकार-क्षेत्र में जा कर काम करने जाये, ऐसी भी हमें व्यवस्था करनी चाहिये, क्योंकि हम देखते हैं कि किसी क्षेत्र का इन्स्पेक्टर आनेस्ट होता है, एक्टिव होता है, तो वह काफी केसेज पकड़ लेता है और ऐसा क्षेत्र भी हो सकता है जहां इन्स्पेक्टर मनमानी भी कर सकता है और जिसमें कोर्ट में जाकर २०० रु० जुर्माना देना पड़ता है, उसमें थोड़ा रिश्वत देकर मामले को ठंडा किया जा सकता है। अगर इन्स्पेक्टर आनेस्ट है, तो उसकी संभावना नहीं रहती। तो ऐसी स्थिति में हमें इन्टर-चेकिंग की व्यवस्था करनी चाहिये, जिससे अगर कोई इन्स्पेक्टर गड़बड़ करता है, तो दूसरा उसको पकड़ कर सजा का पात्र बना देता है। ऐसी स्थिति में उस के खिलाफ भी कार्यवाही की जाय, इसकी व्यवस्था होनी चाहिये।

मैं मंत्राणी महोदय को इस बात के लिये बहुत धन्यवाद देता हूं कि उन्होंने धारा ३४ए नई इन्ट्रोड्यूस की है। वैसे तो हमारे विद्वान् और आदरणीय श्री सप्रू साहब इस के पक्ष में नहीं हैं। परन्तु आज अधिकारी-वर्ग में उपेक्षा की प्रवृत्ति होती जा रही है, लापरवाही होती जा रही है और उसके

परिणामस्वरूप हमारे साधारण लोगों का जन-जीवन खतरे में पड़ता जाता है। ऐसी स्थिति में यह अत्यन्त आवश्यक था कि हम इस तरह का प्रतिबन्ध लायें कि कोई भी शासकीय अधिकारी अगर लापरवाही करेगा तो उसको भी सजा दी जायगी, उसके खिलाफ भी कार्यवाही की जायगी। सप्रू साहब के हिसाब से और ज्यूरिसप्रूडेन्स के हिसाब से भी चाहे यह बात प्रशासन के उच्च सिद्धान्तों को दृष्टि में रखते हुए ठीक नहीं बनती हो मगर हमारे साधारण नागरिक के हिसाब से यह अत्यन्त आवश्यक है। साधारण नागरिक इसकी अपेक्षा करता है। वह सोचता है कि जैसे हमारे लिए कर्तव्य निर्धारित किये गये हैं वैसे ही हमारे अधिकारी-वर्ग के द्वारा भी कर्तव्यों का पालन ठीक ढंग से होना चाहिये। अगर वे अपनी ड्यूटी ठीक तरह से नहीं करते तो उन के खिलाफ कार्यवाही की जानी चाहिये। तो यह व्यवस्था होनी ही चाहिये। यहां तो इस को कुछ माइल्ड भी बना दिया है, नरम बना दिया है प्रोवाइजो लगा कर कि जब तक सिद्ध नहीं होगा तब तक लापरवाही प्रमाणित नहीं मानी जायेगी और न उसके खिलाफ कार्यवाही हो सकेगी। अगर यह साबित हो जाय कि किसी डिपार्टमेंट की गलती की वजह से यह बात हुई है तो जिस की ओर से इस तरह की लापरवाही की गई हो उसके खिलाफ कार्यवाही की जानी चाहिये और इसमें उपेक्षा की बात नहीं होनी चाहिये। यह ड्रग्स का मामला है, इसमें अगर हमने लापरवाही बरती तो इस से कई लोगों को नुकसान पहुंच सकता है। अगर किसी कंपाउंडर ने आंख की दवा की जगह टिक्चर डाल दिया तो उस बेचारे आदमी की आंख तो हमेशा के लिए खराब हो गई। अगर इस तरह से जीवन के साथ खिलवाड़ किया जायेगा तो बहुत लोगों की जान चली जायेगी। तो ऐसी स्थिति में हमारी सरकार ने इस दिशा में जो कदम उठाया है वह बहुत अच्छा कदम है और मैं उसकी भूरि-भूरि प्रशंसा करता हूं। लेकिन इस को जो कुछ माइल्ड बना दिया गया है



वह प्रारम्भ में अच्छा है और मैं सरकार से अपेक्षा करूंगा कि उसे सभी बिल इसी तरह के बनाने चाहियें।

شیعی عہد الزلم : مہستری میں  
بہی ملاوت ہے -

†[श्री अब्दुल गनी : मिनिस्ट्री में भी मिलावट है।]

श्री विमलकमल मशालालजी चौरङ्गिया : जहां हमारे गनी साहब ने यह फर्माया कि मिनिस्ट्री में मिलावट है, उसके सम्बन्ध में मैं यह कहना चाहता हूं अभी तक जो मिनिस्ट्री बनाई गई थी उस में अच्छा धी और वनस्पति का मिश्रण था। लेकिन अब मिनिस्ट्री में से अच्छे अच्छे मिनिस्ट्रों को यानी अच्छा भी निकाल दिया गया है और अब केवल बालडा ब्रान्ड ही रह गया है, असली धी अलग हो गया है। मैं यह बात नहीं मानता कि इस बिल से इस चीज का कोई सम्बन्ध है। आजकल भारतवर्ष में एडल्टरेशन करने की जो प्रवृत्ति पाई जाती है, दवाओं में जिस बरह की मिलावट आजकल हो रही है, उसको रोकने के लिए यह बिल लाया गया है। लेकिन मुझे इसके सम्बन्ध में यह कहना है कि दवा बनाने वाले जितने बड़े फर्म्स होते हैं, उनके ऊपर ही यह बिल प्रारम्भ में लागू करना चाहिये। मेरे कहने का मतलब यह है कि जो बड़े-बड़े फर्म्स व्यवसाय के तौर पर इस कार्य को करते हैं उन पर यह बिल लागू किया जाना चाहिये। अगर हमने इस बिल का क्षेत्र बढ़ा दिया तो हम उसमें उतनी सफलता प्राप्त नहीं कर सकेंगे जितनी की हम आशा करते हैं। अगर हमने इस बिल का क्षेत्र बढ़ा दिया तो इस से रिश्वत-खोरी और भ्रष्टाचार बढ़ेगा, ऐसी बेरी मान्यता है।

श्री देवकीमन्थन नारायण (महाराष्ट्र) : आदरणीया उपसभापति जी, मैं इस विधेयक का हार्दिक स्वागत करता हूं और सब से

बड़ी खुशी मुझे इस बात की है कि प्रथम बार आयुर्वेदिक और यूनानी औषधियों पर नियंत्रण का प्रश्न इस में दाखिल किया गया है। जहां तक आयुर्वेदिक और यूनानी दवाओं का सवाल है, मैं यह कहूंगा कि इस देश में आज भी ज्यादा से ज्यादा यदि किसी औषधि का इस्तेमाल किया जाता है तो वह आयुर्वेदिक और यूनानी औषधियों का ही इस्तेमाल किया जाता है। इस देश में पहले वैद्य-हकीम आयुर्वेदिक दवायें अपने घर में बनाते थे और घर में बनी हुई दवायें ही वे लोगों को देते थे, परन्तु अब आयुर्वेदिक और यूनानी दवाओं की बड़ी-बड़ी फैक्टरियां खुल गई हैं और यहां तक खुल गई हैं कि वे देहातों तक पहुंच गई हैं। मैं अपने शहर की बात कहता हूं। वह कोई बड़ी बस्ती नहीं है, लाख पौन लाख की आबादी है, लेकिन वहां भी दवाई बनाने के तीन-चार कारखाने हैं। ऐसे ही और जगह-हैं और इन औषधियों की जितनी बिक्री है, उतनी मेरे खयाल में एलोपैथिक औषधियों की नहीं है। हालांकि एलोपैथिक दवाइयां शहरों में बहुत बिकती हैं, कीमती भी होती हैं और भागवान लोब उसका ज्यादातर उपयोग करते हैं। गरीब आदमी को तो आयुर्वेदिक और यूनानी औषधियों का ही आश्रय लेना पड़ता है। इसलिए जिन औषधियों का सम्बन्ध अधिकतर देहातों की जनता से होता है उन औषधियों के ऊपर नियंत्रण और निरीक्षण की जो बाब आप ने सोची है, उस के लिए मैं आप को धन्यवाद देना चाहता हूं।

अभी कुछ देर पहले हमारे आदरणीय मित्र श्री सप्रू साहब बोल रहे थे। वे कह रहे थे कि आयुर्वेदिक औषधियां साइन्टिफिक नहीं होती हैं। मुझे अफसोस है कि मैं नहीं जानता कि जिस तरह वे न्याय-नीति के एक्सपर्ट हैं उसी तरह से वे आयुर्वेदिक और यूनानी औषधियों के या एनोपैथिक दवाइयों के भी एक्सपर्ट हैं।

SHRI LOKANATH MISRA (Orissa):  
He has Western ideas on everything.

†Hindi transliteration.

**श्री देवकीनन्दन नारायण :** जो आदमी एक बार पार्लियामेंट में आ जाता है वह हर एक बात में अपनी राय देता है, चाहे वह उसके बारे में जानता हो या न जानता हो। तो मैं उन से नम्रतापूर्वक कहना चाहता हूं कि आयुर्वेदिक औषधियां उतनी ही साइण्टिफिक होती हैं, शास्त्रीय होती हैं, जितनी दूसरी कोई हैं। हां, यह बात जरूर है कि आयुर्वेदिक और यूनानी औषधियों को लोकाश्रय होते हुए भी राजाश्रय नहीं है, वह पीछे पड़ गई है, उनकी उतनी उन्नति नहीं हो सकी, उनमें जितना संशोधन होना चाहिये था उतना संशोधन नहीं हो सका, क्योंकि राजाश्रय नहीं था, सरकार का आश्रय नहीं था। परन्तु जब से हम आजाद हुए तब से हमारी सरकार ने भी इस ओर निगाह देना शुरू किया है लेकिन जितनी निगाह दी जानी चाहिये उतनी निगाह अब भी नहीं दी जा रही है। तब भी थोड़ा-बहुत निगाह देना शुरू हो गया है और आप जानते हैं कि कई जगहों पर संशोधन केन्द्र निकले हैं और सब से बड़ा केन्द्र हमने जामनगर में खोला है।

यह कहना कि आयुर्वेदिक औषधियां साइण्टिफिक नहीं हैं, गलत है। जिन दवाइयों को सैकड़ों वर्षों से यहां की जनता इस्तेमाल करती आ रही है और जो उनके स्वास्थ्य का आधार बर्न हुई है, उनके लिए इस तरह की बात कहना मेरी निगाह में कोई ठीक बात नहीं है। तो मैं यह कह रहा था कि आज इन औषधियों का इतना प्रचार हो गया है कि इनके ऊपर भी नियंत्रण रखना आवश्यक हो गया है। आयुर्वेदिक औषधियां कुछ ऐसी कीमती होती हैं, जिनमें नफा-मुनाफा काफी होता है। जैसे आप स्वर्णभस्म को ले लीजिये, मोतीभस्म ले लीजिये, इन भस्मों को आप चाहे जिस कीमत पर बेचना चाहें बिक सकती है और इन में काफी मिलावट भी हो सकती है। मेरे यहां एक आयुर्वेदिक कार्मसी ने शंखभस्म शंख पीस पीस कर बना : श्री और उस को शंखभस्म कह कर बेचा। यह बहुत पुराना किस्सा है। इस तरह

ऐसी औषधियों में ज्यादा मिलावट हो सकती है, अधिक बनती हो सकती है, इसलिए इसके ऊपर नियंत्रण बहुत जरूरी है। इसलिए मैं प्रार्थना करूंगा कि सिर्फ नियंत्रण ही नहीं किया जाना चाहिये बल्कि इन औषधियों के जानकार भी सरकार के पास होने चाहियें जो इन औषधियों को पहचान सकें। आज हम देखते हैं कि अधिक ध्यान एलोपैथी की ओर दिया जाता है और सरकार के पास एलोपैथी के बड़े-बड़े डाक्टर हैं, साइण्टिस्ट हैं, परन्तु जहां तक आयुर्वेदिक और यूनानी का सवाल है वहां मुझे शक है कि सरकार के पास ऊंचे दर्जे के हकीम और वैद्य हैं या नहीं। इन्हें दवाओं को जानने वालों की, पहचानने वालों की सरकार को जरूरत होगी और उसके बगैर सरकार का काम नहीं चल सकता। इसलिए मुझे आशा है, सरकार मेरी सुझाव की ओर अवश्य ध्यान देगी।

एक बात और है कि कुछ आयुर्वेदिक और यूनानी औषधियां जो बनती हैं वे घरेलू चीजों से बनती हैं और उन के जो नाम रखे जाते हैं वे भी विचित्र रखे जाते हैं। जो लोग इन दवाओं का नाम रखते हैं, चाहे किसी की समझ में न आये, लेकिन वे उनका नाम विचित्र रख देते हैं। इसलिए मेरी सरकार ने यह प्रार्थना है कि हिन्दुस्तान के कई प्रांतों में आयुर्वेदिक और यूनानी दवाइयां बनती हैं, इस कोने से उस कोने तक बनती हैं और साधारणतः वे दवाइयां बहुत से निश्चित रोगों के लिए होती हैं, इसलिए इन दवाइयों के नामों में एक यूनिफार्मिटी होनी चाहिये। आज देखने में यह आता है कि एक ही रोग की एक ही दवाई का कहीं कुछ नाम है और कहीं कुछ नाम है, मगर इन ग्रीडियन्ट करीब करीब एक ही होते हैं। नाम की वजह से बहुत से लोग धोखा खा जाते हैं। इसलिए मैं सरकार से प्रार्थना करूंगा कि दवाओं के नाम में यूनिफार्मिटी बरदाश्त होनी चाहिये।

मैंने कई जगह देखा है कि एलोपैथिक दवाओं पर बनने का तारीख लिखी हुई होती है

कि वह बवाई कब बनाई गई। यह योग्य है और जरूरी है। कहा जाता है कि कुछ बवाये ऐसी होती हैं जो बहुत दिनों की रखी हुई बहुत अच्छी होती हैं। परन्तु बहुत सी बवाये ऐसी हो सकती हैं जो बहुत पुरानी होने पर निकम्मी हो जाती हैं। यह बात आयुर्वेदिक औषधियों के बारे में अधिक सच्ची हो सकती हैं, क्योंकि ये औषधियाँ जो होती हैं वे बहुत मामूली होती हैं और घर की चीजों से और पंसारी के यहां मिलने वाली चीजों से बनती हैं। मैं नहीं जानता, हो सकता है कि बहुत दिनों तक रखने से और पुरानी हो जाने से वे निकम्मी हो जाती हों। इसलिये आयुर्वेदिक औषधियों के पैकेज पर और घाटस पर वे कब बनाई गईं, वह महीना या तारीख लिखी जाय।

एक बात और यहां कही गई कि यह दस वर्ष की शिक्षा जो है, वह बहुत कड़ी है।

श्री शील भद्र याजी : शिक्षा या सजा ?

श्री देवकीनन्दन नारायण : माफ कीजियेगा, मैं मराठी बोलने वाला हूं और हमारे यहां शिक्षा कहते हैं सजा को। सजा को शिक्षा कहते हैं मराठी में, इसलिये वह शब्द मेरे मुंह में आ जाता है। मेरे कहने का मतलब है सजा। तो जो आप ने दस वर्ष की सजा रखी है, यह मेरे ख्याल से बहुत ही ठीक है क्योंकि यह आपने दूसरे वक्त गुनाह करने वाले के लिये रखी है और पहला गुनाह करने वाले के लिये नहीं रखी है। पहला जो गुनाह करेगा, उसके लिये दो वर्ष तक की सजा है। फिर जब वह गुनाह करेगा यानी जब वह हैबिचुअल बन जायेगा तो उसके लिये दस वर्ष की सजा रखी गई है। इस पर मुझे कोई एतराफ नहीं है, बल्कि मैं तो यहां तक कहूँगा कि यह सजा हर एक गुनाह के साथ बढ़ती जानी चाहिये और अगर बीस वर्ष तक पहुंच जाय, तो इसमें कोई आपत्ति नहीं है। वह हर एक जगह है। क्रिमिनल लाँ में यही है, क्रिमिनल प्रोसीजर में यही है कि पहले गुनाह के लिये कम सजा होती है, फिर बार साल,

फिर छः साल, फिर दस साल। इस तरह हैबिचुअल गुनाह करने वाले जो होते हैं, उनकी सजायें बढ़ती जाती हैं और इस मामले में, जिसमें लाखों आदमियों के जीने मरने के सम्बन्ध है, उनको इस तरह किसी की जान से खेलने देना और भी गलत है। इसलिये मैं प्रार्थना करूँगा कि यह दस वर्ष की कोई बहुत बड़ी सजा नहीं है।

श्री महेश शरण (बिहार) : बहुत गुनाहों में मौका नहीं होता है।

श्री लोक नाथ मिश्र : जान के अपने जान होनी चाहिये।

श्री शील भद्र याजी : कांसी की जानी चाहिये।

श्री देवकीनन्दन नारायण : एक बात की ओर मैं और मंत्री महोदय का ध्यान आकर्षित करना चाहता हूं और वह यह है कि यह जो क्लॉज १५ है, इसमें आखिरी तीन लाइन्स हैं :

"...the animals, vehicles, vessels or other conveyances used in carrying such drug shall also be liable to confiscation".

यह बहुत बड़ा जुर्म होगा। कुली बेचारे, मजदूरी करने वाले या ठेले वाले या गाड़ी वाले यदि दवाये यहां से वहां पहुंचाते हैं और बाद में यह साबित होता है कि वे मिश्रित दवाये थी, वे बुरी दवाये थी, तो वे क्यों सजा के पात्र हों। मैं स्टेशन पर उतरा, मेरी पेट्री में शराब है तो उस बेचारे कुली को क्या पता है कि उस पेट्री में शराब है। अब अगर रास्ते में पुलिस ने पकड़ लिया और कहा कि दिखलाओ पेट्री खोल के और उसमें निकली बांडी तो मैं सजा का पात्र हूँ, परन्तु वह बेचारा कुली उसको ले जाने वाला क्यों सजा का पात्र बने ?

श्री एन० एम० अनवर (मद्रास) : ऐसा भी अक्सर होता है।

श्री देवकीनन्दन नारायण : य० होना नहीं चांि ये ।

मैं य० कहूंगा कि य० बात यहां गलती से आ गई है । अगर जानबूझ कर आई है, तो मैं य० कहूंगा कि य० बहुत गलत है ।

श्री शील भद्र याजी : बहुत बार ऐसा होता है कि कांस्परेसी होती है और इसमें घन का भी तय होता है ।

DR. D. S. RAJU: That conveyance itself might belong to the firm.

श्री देवकीनन्दन नारायण : It may belong to the firm but that is not made clear here. अक्सर यह होता है कि जो बहुत बड़ी-बड़ी फार्मस्यूटिकल फर्म हैं उन्हींके पास वहिकिल्स होते हैं । परन्तु जो सैकड़ों छोटी छोटी फार्मसीज मैंने देखी हैं, उनमें किसी के पास भी माडियां नहीं होती हैं, न ट्रक्स होते हैं, न मोटर्स होती हैं और न ठेले होते हैं । उन सब को बाहर से बुलाना पड़ता है । अब औषधियां साब कर ले जाने वाले को सजा क्यों हो ? इस सम्बन्ध में आपको जरूर सोचना चाहिये और जैसाकि आपने कहा, वैसा इसमें साफ लिख देना चाहिये कि अगर वह वहिकिल उसकी मिलकियत हो, अगर वह उसका मालिक हो, तो उसको जरूर जस्त कर लेना चाहिये । परन्तु जो उनकी नहीं हैं, जो मजदूरों की हों, जो ठेले वालों की हों, जो कुलियों की हों, उनको जस्त कर लेना और उन मजदूरों करने वालों को सजा देना, य० बहुत बड़ा जुर्म होगा । य० मुझे आखिरी बात आपसे कहनी है ।

अन्त में यह जो आपका विधेयक है, इसका मैं स्वागत करता हूं और आशा करता हूं कि इसमें जहां पर जितनी सुधार की जरूरत होगी, वहां पर उतना सुधार ज्वाइंट सिलेक्ट कमेटी में किया जायेगा और एक अच्छे स्वरूप में फिर य० विधेयक हमारे सामने आयेगा ।

DR. D. S. RAJU: That conveyance Chairman, I would like to thank all the hon. Members for the valuable suggestions they have put forward. They have all welcomed this Bill to be referred to a Select Committee, and several of them have expressed their opinions on very important aspects of this Bill and I am sure their suggestions would be most welcome to the Joint Select Committee. They will be taken serious notice of and they will prepare a very good, illuminating and substantial report when it comes before Parliament next session.

Perhaps at this stage it is not very desirable that from the Government point of view we should project our own viewpoint. Our idea is to present it to the Select Committee, and at the end of this session, probably at the next session, as soon as the report is available further discussion will take place and a final shape will be given to this Bill. Meanwhile I would like to answer a few criticisms that have been levelled against some aspects of the Bill.

Mr. Chettiar has raised a point about adulteration of saline samples. That case was reported in Gujarat. Twelve patients unfortunately died after an injection of glucose saline. Mr. Chettiar asked what action had been taken. Glucose saline solution of Sanitex Company of Baroda was injected and twelve persons were reported to have died—a very unfortunate thing as a result of giving this saline solution. The action taken was that the licence of the firm was immediately cancelled, and the Gujarat Government appointed a commission of enquiry under the chairmanship of Mr. D. P. Desai, a Judge of the City Civil Court of Ahmedabad. Our Drug Controller was also on the Commission. They have submitted a report to the State Government. So we are awaiting the reaction of the State Government on this.

The second point Mr. Chettiar made was that a fly was found in one penicillin bottle. We receive some com-

plaints like this now and then and then on enquiry we find that most of them are unfounded and that there is no justification or basis for that. As soon as enquiry reveals any substance in the complaint, it is immediately handed over to the State Government for action, it is handed over to the judicial authorities and suitable action is taken depending on their judgment. I would like to remind the hon. Member that implementation of this Act rests with the State Government.

Several hon. Members made out a case for Ayurvedic and Unani medicines. There is no doubt about their scientific aspect. We are all agreed that Ayurvedic and Unani systems are great and ancient sciences. They have stood the test of time. It does not require any proof as to their efficacy. And now since independence gradually Ayurveda and Unani are coming into prominence. More and more patients are seeking their assistance, thousands and thousands. As one Member has pointed out, every village, every town, every city has got small manufacturing concerns in Ayurveda and Unani. In olden days when the Vaidas and Hakims used to prepare these Ayurvedic pills and *bhasmas* for their own patients, it was a different matter. There was no serious risk because every doctor had half a dozen patients or so. He used to look after them and carefully watch them, and so there was no serious risk in those days. But now, as one hon. Member has pointed out, thousands and thousands of patients are using these Ayurvedic and Unani medicines, and big industries have developed in the country. I am told that the Gurukul Kangri at Hardwar is a very major concern whose turnover is about Rs. 30 lakhs. I had occasion to visit their *druggkhana*. And there is one here called the Hamdard Trust which is equally famous. I must say that they are doing very well. The sanitary conditions and their technicians are very satisfactory. But it is not so with regard to all the other manufacturing concerns in the country.

There are several hundred and thousands of them which are not so well equipped. Their sanitary conditions are not so good. The implements are not so up to date. Some of them still grind their medicines in stones which have worn away and get those particles in the medicine. So, hon. Members will agree that it is a very serious responsibility of the Government to protect the health of the people. With this end in view, we have taken this step. Because there are so many amendments which have a far-reaching effect on the industry and on the health of the people, we are compelled to refer this Bill to a Joint Select Committee.

One hon. Member has referred to certain difficulties in the implementation of this Act and said that it was easy to make laws but that it was difficult to implement them. It is true. It is a very correct statement. So many factors come into operation. Since independence, we have been trying to plug almost all the loop-holes or the defects in the implementation machinery. We are short of laboratories. There is no doubt about it. We are short of these technicians. We are trying to make up the shortage of these pharmacists and drug inspectors by establishing more institutes. In the country there are only 150 or so drug inspectors, which number is not very adequate. We are urging upon the State Governments to increase the number of drug inspectors and also the laboratories. Every State has got its own testing laboratory. One is not enough for a big State. We are also urging upon the State Governments to increase the number of these testing laboratories.

One hon. Member has made out the point that these drug inspectors are corrupt. I would not say that they are angels. There is a human element in it. Some people are corrupt. Dishonesty and corruption occur in every walk of life. Otherwise, where is the necessity for a Bill like this? But any way, co-operation is necessary from all sides of the public. Not only

[Dr. D. S. Raju.]

the Government agencies, not only the Drug Directorate but almost all the agencies must understand the gravity of the situation and co-operate in implementing the provisions of this Bill. Private medical practitioners, voluntary agencies, public workers, social workers, all these people, whenever they come across any case or any suspected case, should immediately bring it to the notice of the authorities and see that the culprit is brought to book.

There was one point which was mentioned about the Ayurvedic and Unani drugs. It is true that there is no standardisation of these drugs. The *Chyavanaprash* is one of the very famous drugs which is prepared and given by so many pharmacists all over India. There is no standardisation. Perhaps, it is applicable to all the Ayurvedic and Unani drugs. There is no standardisation. Efforts should be made to bring forward a standard pharmacopoeia of all these drugs. We are making efforts in this direction. Meanwhile, I think the minimum that we should expect from these Ayurvedic and Unani pharmacists is that they should give a list of the ingredients on the bottle. It is very important; at least that is the minimum requirement. Secondly, their machinery must be good. Not the ultra-modern or super-fine equipment that is used by allopathic medicine manufacturing concerns but at least very clean machinery must be used. There must be at least one Ayurvedic or Unani pharmacist who knows about these medicines. He must be present in that manufacturing concern. The surroundings must be clean, the manufacturing house must be clean and decent. The floor and the roof must be clean. Otherwise, dust from these will collect into the medicine. It is a very common experience that the manufacturing house is not properly cleaned, cemented or polished. The walls are not properly ventilated and white-washed. And all the dust will collect into the medicines. That is a

very dangerous thing. These are some of the minimum things which should be insisted upon. I hope that hon. Members will appreciate these points.

The hon. Shri Sapru has raised a legal point whether the Ministry is entitled to or could raise this fixed period of punishment. He is agreed that the maximum punishment of ten years could be fixed but he feels that it is not justified from the legal point of view that the minimum punishment should be prescribed. It is a question of legal aspect. I would certainly take the advice of the Law Ministry and probably in the next session when the question again comes up, an appropriate reply might be given. But I wonder, Parliament being a sovereign body, whether it is not entitled to make or prescribe this scope of punishment. When the maximum limit could be fixed, the minimum limit could also be fixed. I cannot see any difference between the maximum and the minimum. After all, the maximum of ten years is only for repeated offences. It may vary from one year to ten years. So much about the Ayurvedic and Unani preparations.

So far as the modern system of medicine is concerned, that has also become a very big industry. After independence it has reached tremendous proportions. Roughly about 80 per cent. of the drug needs of the country are manufactured in this country. We are only importing drugs worth about Rs. 12 or 18 crores, and drugs worth about Rs. 80 to 90 crores are prepared in India now. So, that also has become a very major industry. It has assumed importance and I am glad that hon. Members have realised the gravity of the situation. After all, our objective and aim is to give quality drugs to safeguard the health of the people and give them as cheaply as possible. If they are not cheap, naturally they will go to quacks and they will seek cheap medicines and injure their health. So, that is a very important point. We are trying to enlarge the scope of this

industry, produce all the required drugs in this country and make them available to the people at a very cheap rate. Meanwhile, regarding quality, we have got to find out at what stage this adulteration is taking place. We have got big manufacturing concerns in India. The biggest of them are probably about 120 in number employing a capital of more than Rs. 10 lakhs each and employing hundreds of people. But the rest of them—about 2,000 or 2,500—are small manufacturing concerns. I agree with Dr. Siddhu when he says that the greatest care must be exercised in giving licences to these people. That is a very important thing. I am glad that he has mentioned it. They must ensure that all the pre-requisite conditions are satisfied before a licence is given, whether they have got the proper equipment, whether their premises are good and up to the required standard and whether they have got the proper type of technicians. There should not be any laxity in it. Extreme care must be exercised before giving a licence. Then, at what other stages does adulteration take place? For instance, in the communication system, between the wholesaler and the retailer and the dealer. Probably, in the course of the next few weeks, deputations might call upon the Joint Select Committee. It will have occasion to listen to them also and I hope that it will take into consideration all these aspects and give us a very valuable and substantial report which will enable us to put this Bill into operation.

With these few words, Madam, I would like to put the Bill before the Select Committee.

**THE DEPUTY CHAIRMAN:** The question is:

"That the Bill further to amend the Drugs and Cosmetics Act, 1940, be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely:—

1. Shri B. N. Bhargava
2. Shri Bairagi Dwivedy.
3. Shri D. P. Karmarkar.
4. Shri Krishna Chandra
5. Shri Kumbha Ram
6. Shri P. C. Mitra
7. Dr. A. Subba Rao
8. Dr. Shrimati Seeta Parmanand
9. Shri R. S. Khandekar
10. Dr. Jawaharlal Rohatgi.

and 20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the next session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

*The motion was adopted.*

#### **THE DAKSHINA BHARAT HINDI PRACHAR SABHA BILL, 1963**

**THE MINISTER OF EDUCATION**  
(DR. K. L. SHRIMALI): Madam Deputy,  
Chairman, I beg to move:

"That the Bill to declare the institution known as the Dakshina Bharat Hindi Prachar Sabha, having at present its registered